

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 488/2019**

Babulal Jaju, People For Animals

**Applicant**

**Versus**

State of Rajasthan

**Respondent**

**COMPLIANCE REPORT OF THE HON'BLE TRIBUNAL ORDER  
DATED 05.08.2019, ON BEHALF OF RAJASTHAN STATE  
POLLUTION CONTROL BOARD.**

I, Mahaveer Mehta S/o Shri S. S. Mehta, aged 57 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Bhilwara (Raj.) do, hereby submits the compliance report as follows:-

- 1) That the Hon'ble Tribunal by order dated 05.08.2019 directed inter-alia as follows:-

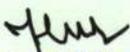
*“Allegation in this letter, which has been treated as an application, is against pollution caused by industrial units at Bhilwada, Rajasthan. The discharge of effluents is polluting rivers Banas and Kothari and adversely affecting the inhabitants of 20 adjoining villages. Untreated municipal liquid waste is being discharged in Gandhinagar Talab, Nehru Talai, Mansarovar lake and other ponds. The applicant has referred to newspaper reports to that effect.*

*Let the Rajasthan State Pollution Control Board (RSPCB) look into look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).”*

- 2) That in compliance to the direction passed by this Hon'ble Tribunal, the State Board makes following submissions:-
  - i. It is submitted that presently 19 large scale textile processing units, 05 large and medium scale Dyeing Houses and 04 small scale Dyeing

Houses are operational in Bhilwara. Out of these, 05 are situated on Ajmer road, 18 at Chittor Road and 05 at Pur Road. All these units generate approx. 35 – 40 MLD wastewater which is reused in the process after treatment through three stage (Physico-chemical, Biological, Tertiary Treatment) Effluent Treatment Plant (ETP) followed by multi stage Reverse Osmosis (R.O.) and R.O. Reject is further disposed through MEE (Multi-Effect Evaporator)/ Vaporizer. The sludge generated through ETP is disposed through co-processing in Cement industries and MEE generated sludge/salt is disposed at Common Treatment and Disposal Facility (CTDF), Udaipur.

- ii. The State Board has issued Consents to all these water intensive units with a specific condition to maintain Zero Liquid Discharge (ZLD) status and generally units are maintaining the same which is being continuously monitored by State Board. However, in case of heavy rainfall/ during rainy season, possibility of discharge of trade effluent in adjacent areas cannot be ruled out.
- iii. It is relevant to mention here that similar issue pertaining to water pollution in Bhilwara was decided by the Central Zonal Bench of this Hon'ble Tribunal in OA No. 111/2016 titled as Prakash Upadhyay Vs State of Rajasthan. The Hon'ble Tribunal has directed the textile industries to set up ETP; RO I; RO II; RO III and MEE upto 31.12.2016 and to deposit performance guarantee to State Board for completing the work within stipulated time. In compliance of the directions passed by the Hon'ble Tribunal the textile processing units in Bhilwara have upgraded three stage ETP and installed multi stage RO followed by MEE (in case of Large & Medium Scale Process Houses & Dye Houses) and Vaporizer (in case of Small Scale Dye Houses) to maintain Zero Liquid Discharge status. The matter has been disposed of by order dated 02.04.2019. The internet downloaded copy of the Hon'ble Tribunal order dated 02.04.2019 is annexed herewith and marked as **Annexure-1**.
- iv. The Regional Office, RSPCB, Bhilwara has constituted a vigilance team vide Office Order no. 1268 dated 21.06.2019 to keep a check on units. The vigilance team had inspected textile units on a regular basis (especially during the rainy season) from the month of June, 2019 to Jan, 2020. Total 37 inspections were carried out and out of which 08 units were found violating the Zero Liquid Discharge condition. The State Board has issued Show Cause Notices dated



**Regional Officer**

Rajasthan State Pollution Control Board  
Bhilwara (Raj.)

18.11.2019, 11.02.2020, 18.02.2020, 19.02.2020 and 20.02.2020 for intended revocation of Consent, closure directions and Environmental Compensation against defaulting 08 units. The photo copy of the show cause notice dated 18.11.2019, 11.02.2020, 18.02.2020, 19.02.2020 and 20.02.2020 are enclosed herewith and marked as **Annexure-2 (Collectively)**.

v. The State Board has also issued a letter dated 12.12.2019 to the complainant i.e. Babulal Jaju to provide the name of villages and affected areas as mentioned in the order dated 05.08.2019 so that sampling can be conducted and further course of action may be initiated. In reply to above, the complainant informed about the villages and nearby areas adversely affected due to discharge of industrial effluent. The sampling of the affected areas was carried out by State Board from 13.12.2019 to 15.12.2019 and total 77 samples (surface water and ground water) were collected from different locations/sources in/along River Kothari and Banas Stretch.

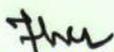
3) That the details of Analysis Results of Water/Wastewater Samples are as follows:-

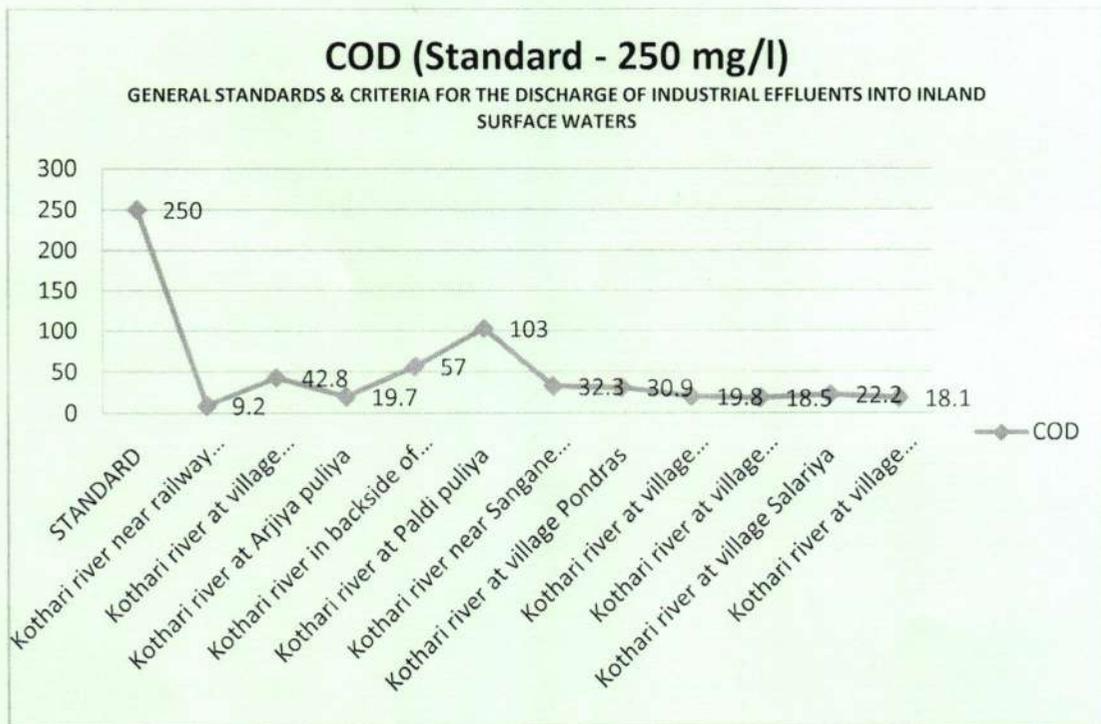
**(i). SURFACE WATER OF KOTHARI RIVER (NON-PERRINEAL) STRETCH**

Surface water sampling of accumulated water in various patches of Kothari River Stretch (approx. 34 kilometres in length) near railway bridge Mandal in upstream side to village Kawaliyas in downstream side was carried out and total 11 samples were collected. Google-map of sampling location is annexed herewith and marked as **Annexure-3**.

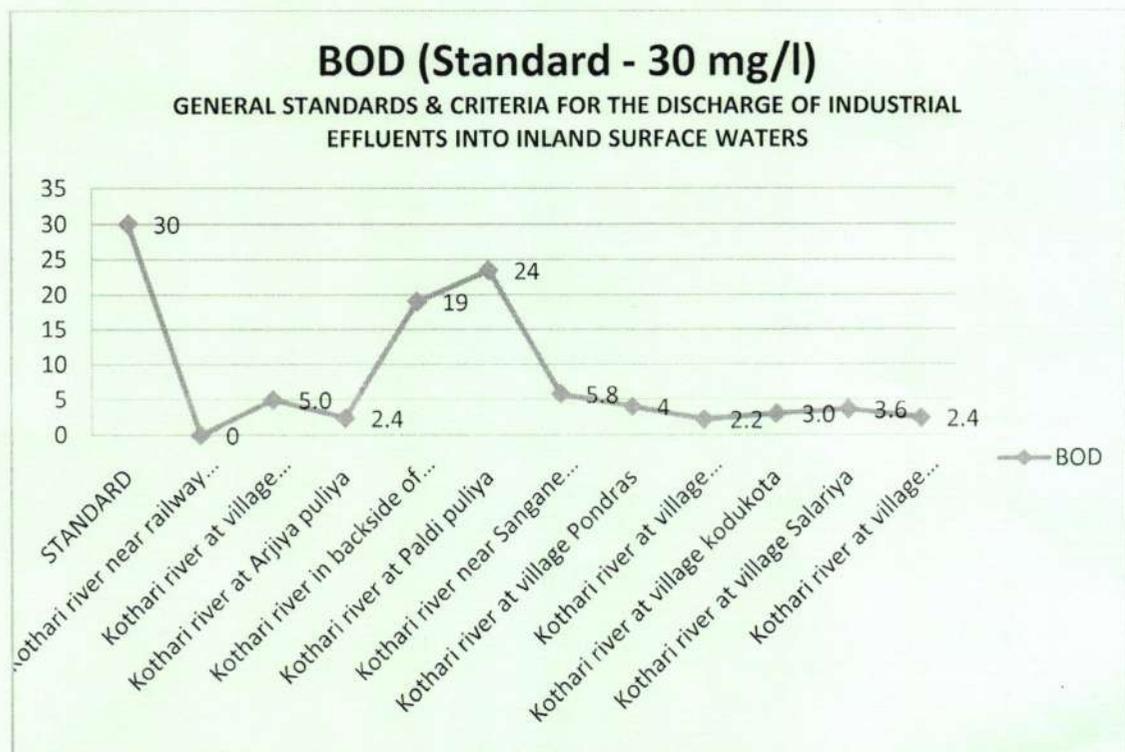
**(Applicable Standards:-GENERAL STANDARDS & CRITERIA FOR THE DISCHARGE OF INDUSTRIAL EFFLUENTS INTO INLAND SURFACE WATERS; pH - 5.5 to 9.0, COD-250 mg/l, BOD-30 mg/l, Iron-3.0 mg/l, Lead-0.1mg/l, Zinc-5.0 mg/l, Nickel-3.0 mg/l, Copper-3.0 mg/l, Cadmium- 2.0 mg/l, Total Chromium-2.0 mg/l )**

- a) While considering pH, all the results were found within the range except for one sample showing 9.05 in downstream of River Kothari at Village-Chawandiya.
- b) While considering Chemical Oxygen Demand (COD), lowest COD value was found 9.2 mg/l at Kothari river stretch near railway bridge Mandal (Bhilwara) and highest COD value was found 103 mg/l in Kothari River stretch at Paldi puliya (Bhilwara) just after merging point of drain (Panduka nallah) conveying City Sewage/Domestic Waste Water.

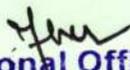
  
**Regional Officer**  
Rajasthan State Pollution Control Board  
Bhilwara (Raj.)

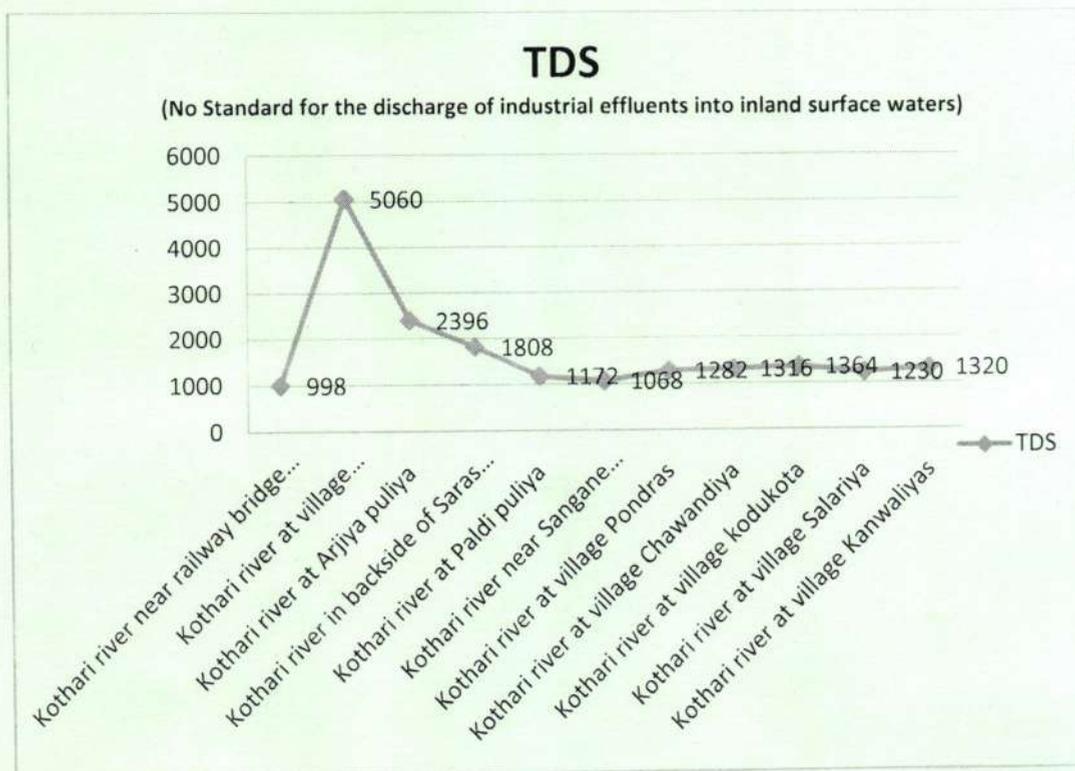


- c) While considering Bio-Chemical Oxygen Demand (BOD), lowest BOD was found Not Traceable (NT) at upstream Kothari river stretch near railway bridge mandal (Bhilwara) and highest BOD was found 24 mg/l in Kothari River stretch at Paldi puliya (Bhilwara) just after merging point of drain (Pandu ka nallah) conveying City Sewage/Domestic Waste Water.



- d) While considering Total Dissolved Solids (TDS), highest TDS was found 5060 mg/l at downstream Kothari river stretch near village Bhadali kheda (Bhilwara) and lowest TDS was found 998 mg/l in Kothari River stretch towards upstream near railway bridge mandal (Bhilwara).

  
**Regional Officer**  
Rajasthan State Pollution Control Board  
Bhilwara (Raj.)



- e) While considering Sulphate, highest sulphate value was found 579 mg/l in Kothari River stretch near village Bhadali kheda (Bhilwara) in upstream side and lowest value was found 139 mg/l at downstream Kothari River stretch Village-Kodukota (Bhilwara).
- f) While considering Iron as Fe, Lowest value was Not Traceable (NT) in 06 locations/points out of 11 locations/points of Kothari River stretch (Bhilwara) and highest Fe value was found 0.176 mg/l in Kothari River stretch near village Kawaliyas (Bhilwara) in downstream.

Higher TDS level is observed in Kothari River stretch near village Bhadali kheda (Bhilwara) sampling location which is approx. 600 meter distant from M/s Saileela Processors, Gudda, Ajmer Road, Mandal, Bhilwara.

Further, metals i.e. Lead, Nickel, Copper, Cadmium and Total Chromium were found not traceable (NT) in all samples of the Kothari River Stretch

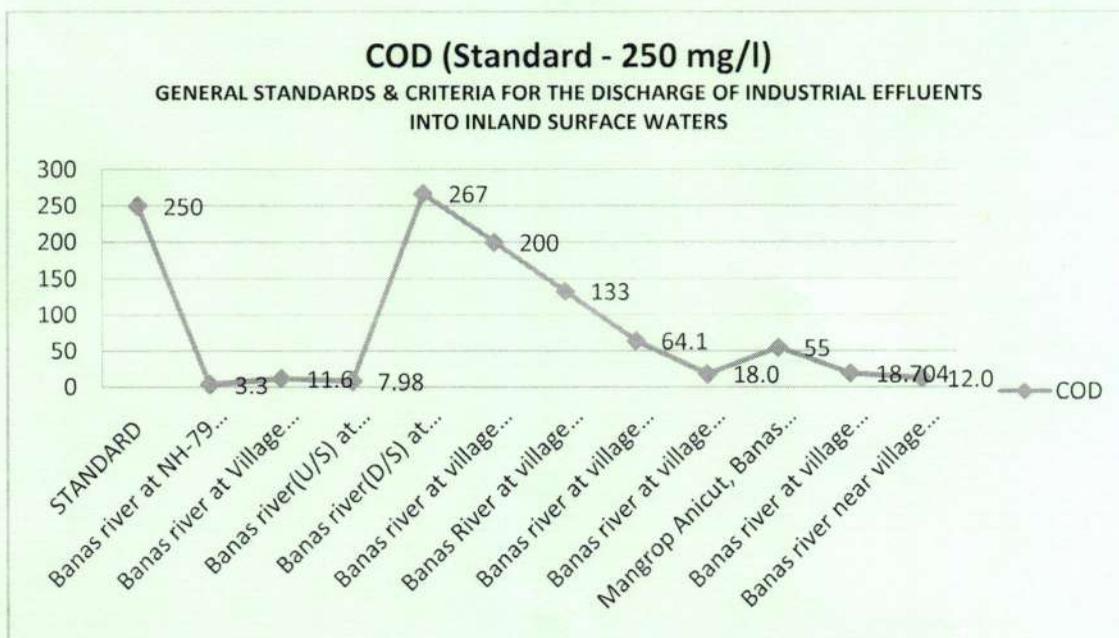
**(ii). SURFACE WATER OF BANAS RIVER (NON-PERRINEAL) STRETCH**

Surface Water sampling of accumulated water in various patches of Banas River Stretch (approx. 20 kilometres in length) at NH-79 Overbridge, near Hamirgarh in upstream side to village Peepli in downstream side was carried out and total 11 samples were collected. Google-map of sampling location is annexed herewith and marked as **Annexure-4**.

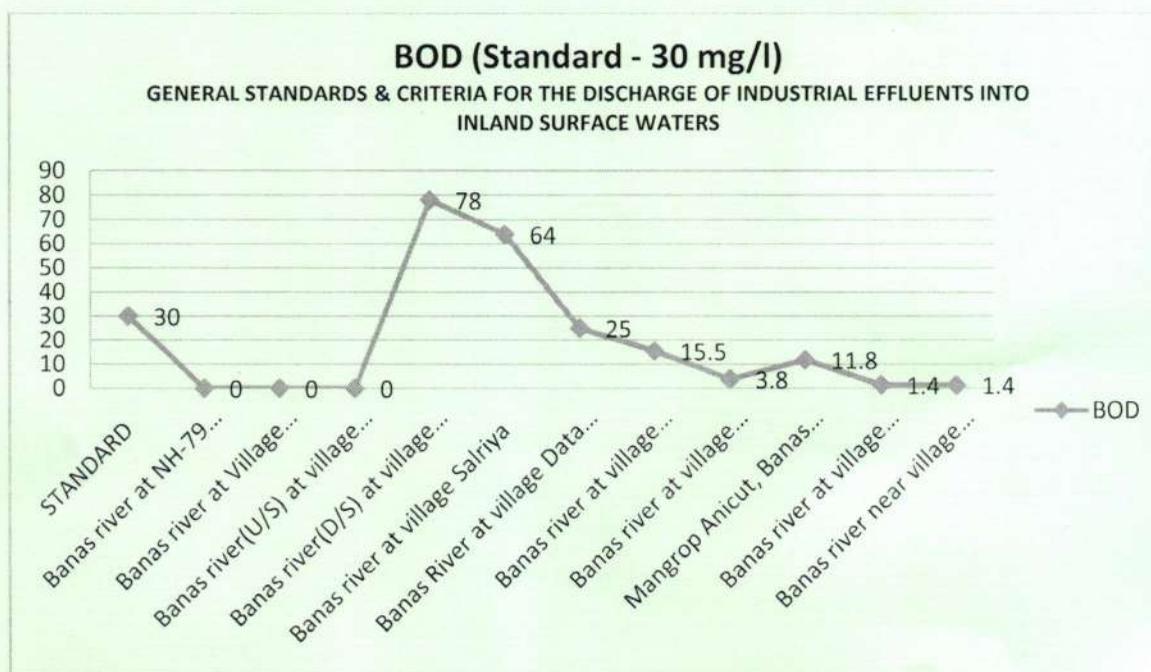
**(Applicable Standards:-GENERAL STANDARDS & CRITERIA FOR THE DISCHARGE OF INDUSTRIAL EFFLUENTS INTO INLAND SURFACE WATERS; pH - 5.5 to 9.0, COD-250 mg/l, BOD-30 mg/l, Iron-3.0 mg/l, Lead-0.1mg/l, Zinc-5.0 mg/l, Nickel-3.0 mg/l, Copper-3.0 mg/l, Cadmium- 2.0 mg/l, Total Chromium-2.0 mg/l )**

*Jhu*  
**Regional Officer**  
Rajasthan State Pollution Control Board  
Bhilwara (Raj.)

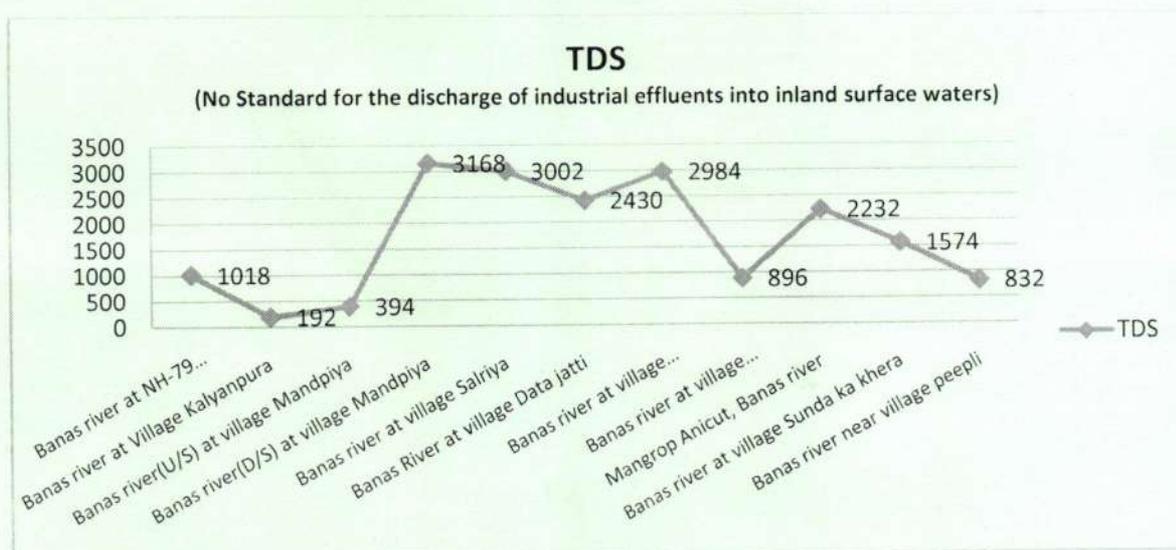
- a) While considering pH, all the results were found within the range except for one sample showing 9.38 in upstream of River Banas at Village-Kalyanpura.
- b) While considering Chemical Oxygen Demand (COD), lowest COD value was found 3.3 mg/l in Banas River stretch towards upstream at NH-79 Overbridge, near Hamirgarh (Bhilwara) and highest COD value was found 267 mg/l in Banas River stretch downstream side near village Mandpiya (Bhilwara) where Guwardi drain culminates into Banas River.



- c) While considering Bio-chemical Oxygen Demand (BOD), Lowest BOD was found Not Traceable (NT) at upstream Banas river stretch (Bhilwara) and highest BOD was found 78 mg/l in Banas River stretch downstream side near village Mandpiya (Bhilwara) where Guwardi drain culminates into Banas River.



- d) While considering Total Dissolved Solids (TDS), lowest TDS was found 192 mg/l in Banas River stretch at upstream near Village Kalyanpura (Bhilwara) and highest TDS was found 3168 mg/l at downstream Banas River stretch near village Mandpiya (Bhilwara) where Guwardi drain culminates into Banas River.



- e) While considering Sulphate, Lowest value was found 39 mg/l at upstream Banas River stretch near village Kalyanpura (Bhilwara) and highest sulphate value was found 594 mg/l in Banas River stretch near village Salriya (Bhilwara) in downstream located after Mandpiya.
- f) While considering Iron as Fe, Lowest value was Not Traceable (NT) in 07 locations/points out of 11 locations/points of Banas River stretch (Bhilwara) and highest Fe value was found 0.892 mg/l in Banas River stretch near village Mandapiya (Bhilwara) in downstream.

It can be inferred from the results that the affected area of River Banas stretch is near Downstream of Village Mandpiya, Bhilwara.

Further, metals i.e. Lead, Nickel, Copper, Cadmium and Total Chromium were found not traceable (NT) in all samples of the Banas River Stretch.

**(iii). SURFACE WATER SAMPLE OF GUWARDI NALLA/DRAIN:-**

Further, a sample of Guwardi Nalla/Drain was also collected, as this nalla/Drain ultimately merges to Banas River Stretch. Guwardi drain receives domestic effluents from nearby Colonies (Ram Nagar), RO Reject/ effluent from Industrial Area near Chittor Road and overflow of Guwardi Dam.

**(Applicable Standards:-GENERAL STANDARDS & CRITERIA FOR THE DISCHARGE OF INDUSTRIAL EFFLUENTS INTO INLAND SURFACE WATERS, COD-250 mg/l, BOD-30 mg/l, Iron-3.0 mg/l, Lead-0.1mg/l, Zinc-2.0 mg/l, Nickel-3.0 mg/l, Copper-3.0 mg/l, Cadmium- 0.1 mg/l, Total Chromium- 0.05 mg/l, )**

- a) Chemical Oxygen Demand (COD) was found 339 mg/l which is exceeding the prescribed limit.
- b) Bio-Chemical Oxygen Demand (COD) was found 98 mg/l which is exceeding the prescribed limit.
- c) Total Suspended Solids (TSS) was found 65 mg/l which is within the limit.
- d) Total Dissolved Solids (TDS) was found 3044 mg/l.

- e) Sulphate (SO<sub>4</sub>) was found 344 mg/l.  
 f) Iron (Fe) was found 0.334 mg/l which is within the limits.

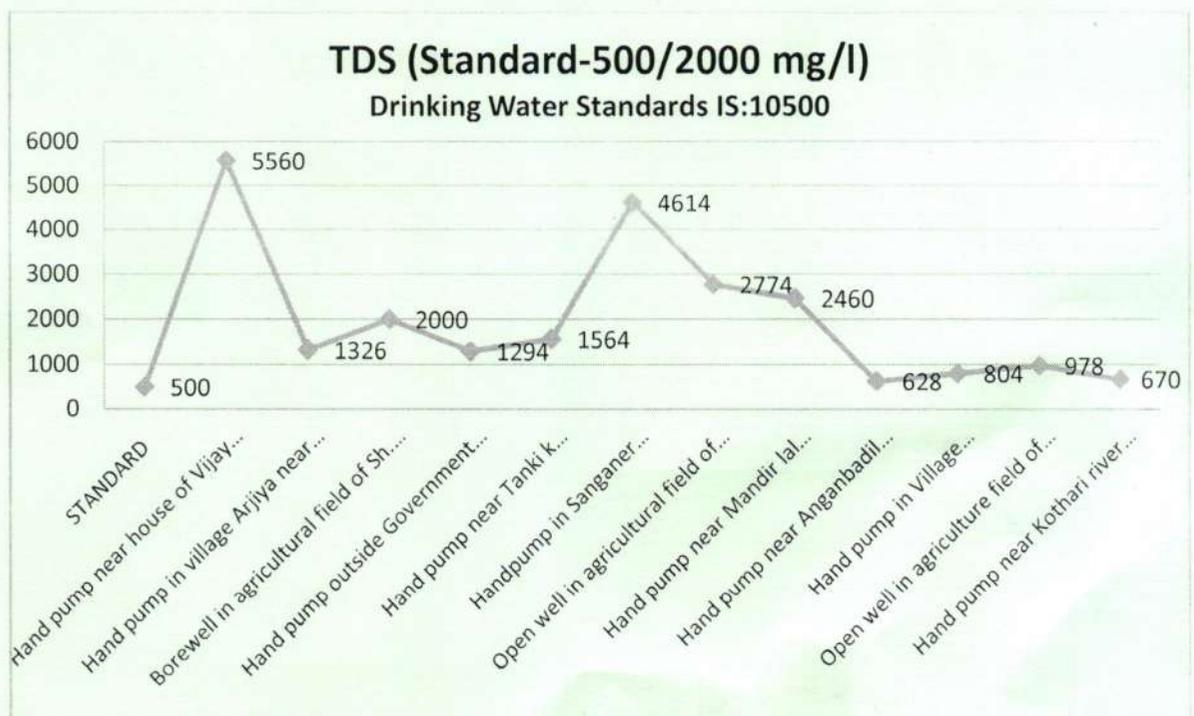
It is pertinent to mention here that metals i.e. Lead, Zinc, Nickel, Copper, Cadmium and Total Chromium were found not traceable (NT) in all the samples. It is also pertinent to mention that effluent flowing in Guwardi Drain, untreated domestic waste water from villages located along the bank of River Banas impacts the surface water quality in accumulated water patches.

#### (iv). GROUND WATER ALONG THE KOTHARI RIVER STRETCH

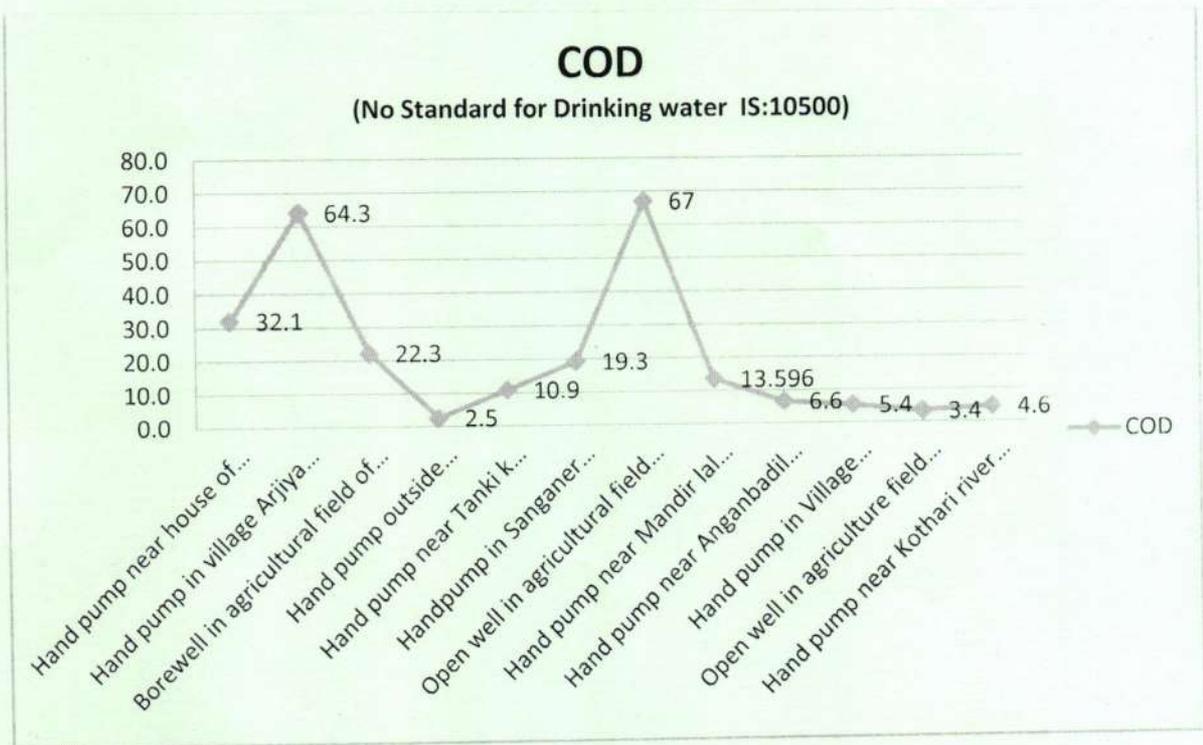
Water Sampling of 12 groundwater sources i.e. Handpump/Tubewell/Openwell of nearby villages was also done from upstream to downstream side along the Kothari River Stretch.

**(Applicable Standards:- IS:10500 for Drinking Water pH - 6.5-8.5, Total Hardness - 200 (600) mg/l, TDS - 500 (2000) mg/l, Chloride (Cl) - 250 (1000) mg/l, Sulphate - 200 (400) mg/l, Iron (Fe) - 1.0 mg/l, Lead-0.01mg/l, Zinc-5.0 (15) mg/l, Nickel-0.02 mg/l, Copper-0.05 (1.5) mg/l, Cadmium-0.003 mg/l, Total Chromium-0.05 mg/l)**

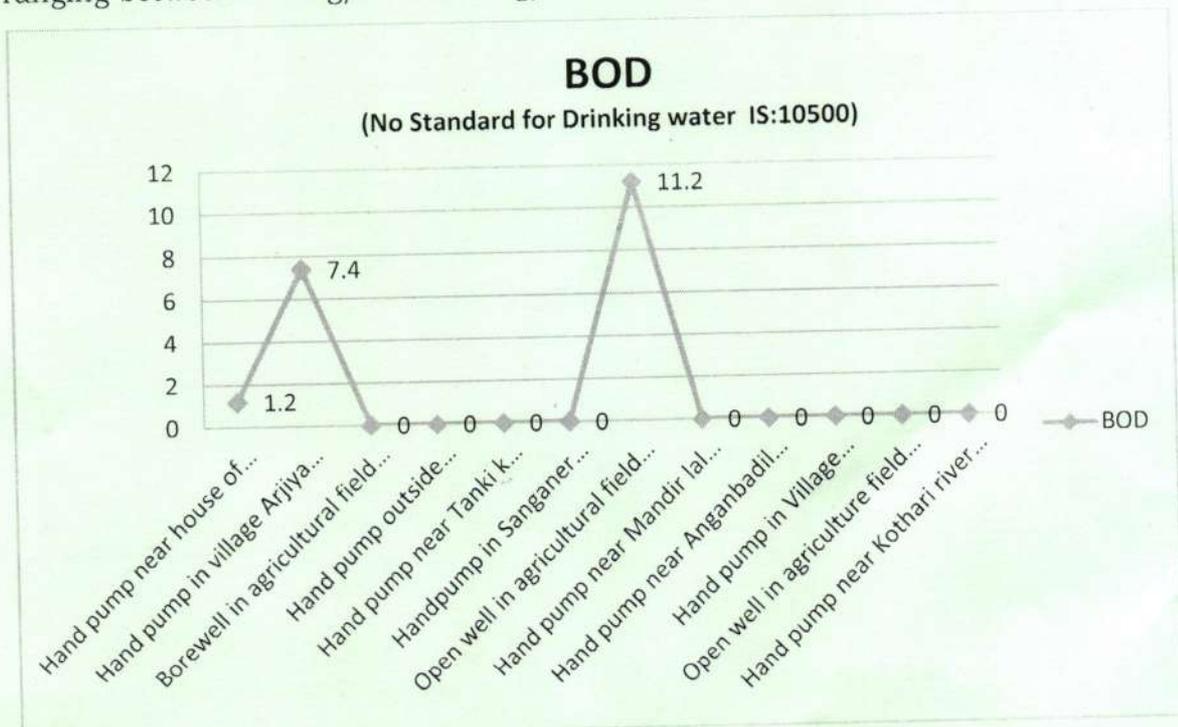
- a) **pH Level** :-Highest value of pH was reported 7.59 and the lowest value was reported 6.96 which are within the limits.  
 b) **Total Hardness** :- Highest value of total Hardness was reported 2108 mg/l (in upstream area of Kothari River, Village-Gurha/Gudda) and the lowest value was reported 192 mg/l (in the downstream).  
 c) **Total Dissolved Solids (TDS)** :- Highest value of TDS was reported 5560 mg/l (in upstream area of Kothari River, Village-Gurha/Gudda) and the lowest value was reported 628 mg/l (in downstream area of Kothari River).

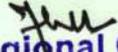


- d) **Chloride (Cl)** :- Highest value of Cl was reported 1678 mg/l (in upstream area of Kothari River, Village-Gurha/Gudda) and the lowest value was reported 59 mg/l (in the downstream).
- e) **Sulphate (SO<sub>4</sub>)** :- Highest value of SO<sub>4</sub> was reported 539 mg/l (in upstream area of Kothari River, Village-Gurha/ Gudda) and the lowest value was reported 62 mg/l (in the downstream).
- f) **Chemical Oxygen Demand (COD)** :- COD is reported in all 12 samples and ranging between 2.5 mg/l to 67 mg/l. Decreasing trend was found in ground water samples along downstream of Kothari River.



- g) **Bio-Chemical Oxygen Demand (BOD)** :- BOD is reported in only 03 samples and ranging between 1.2 mg/l to 11.2 mg/l.



  
**Regional Officer**  
Rajasthan State Pollution Control Board  
Bhilwara (Raj.)

- h) **Iron (Fe) :-** Highest value of Fe was reported 1.77 mg/l (in downstream area of Kothari River, Village-Gurha) and the lowest value was reported 0.041 mg/l (towards upstream).
- i) **Lead (Pb) :-** Pb was found not Traceable (NT) in all 12 samples.
- j) **Zinc (Zn) :-** Zn was found well within the limits (5 mg/l)
- k) **Nickel (Ni) :-** Ni was found not Traceable (NT) in all 12 samples.
- l) **Copper (Cu) :-** Cu was found not Traceable (NT) in all 12 samples.
- m) **Cadmium (Cd) :-** Cd was found not Traceable (NT) in all 12 samples.
- n) **Total Chromium (T.Cr) :-** T.Cr was found not Traceable (NT) in all 12 samples.

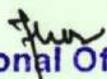
The high Hardness, TDS, Chloride, Sulphate and Iron values were reported in Hand pump water sample near house of Vijay singh Rathore, Village-Gurha/ Gudda, Tehsil-Mandal, District-Bhilwara.

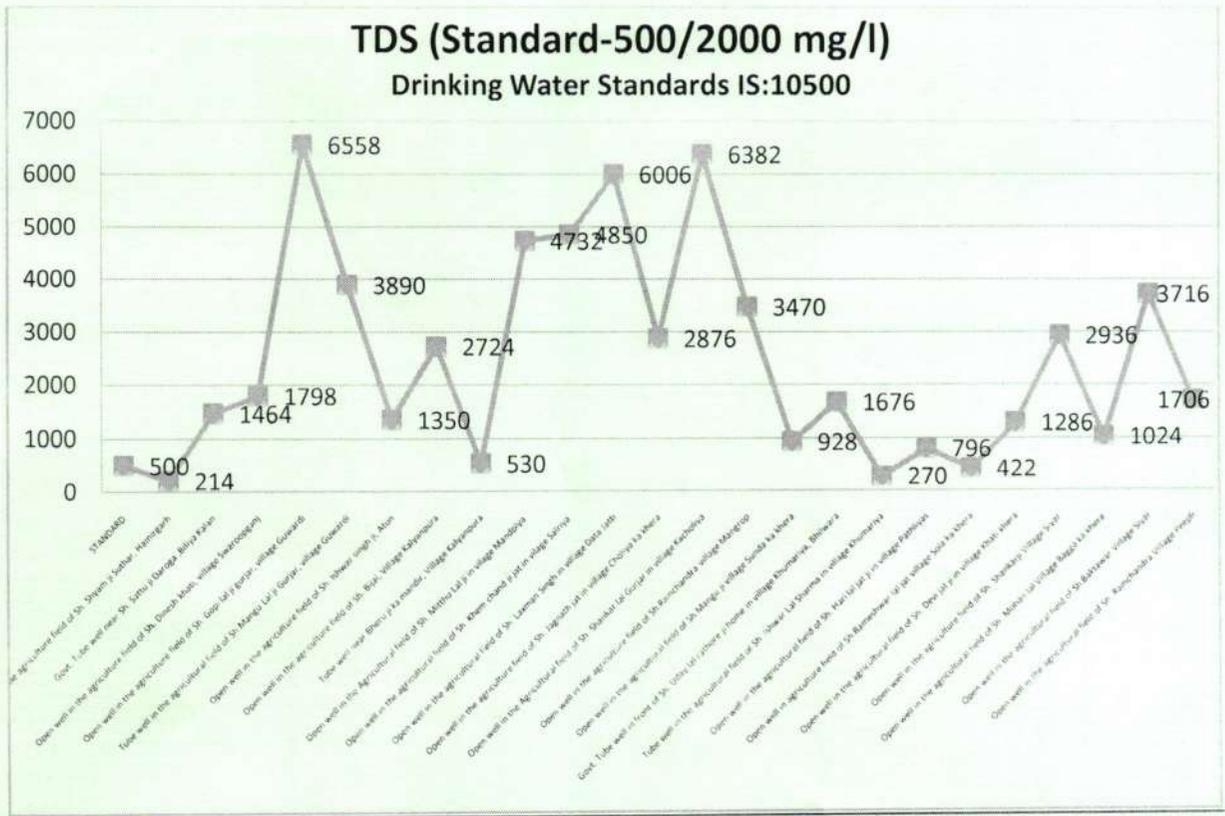
#### (V). GROUND WATER ALONG THE BANAS RIVER STRETCH

Water sampling of 42 groundwater sources i.e. Open well/ Tube well - 24 and Handpumps - 18 of nearby villages was also done from upstream to downstream side along the Banas River Stretch.

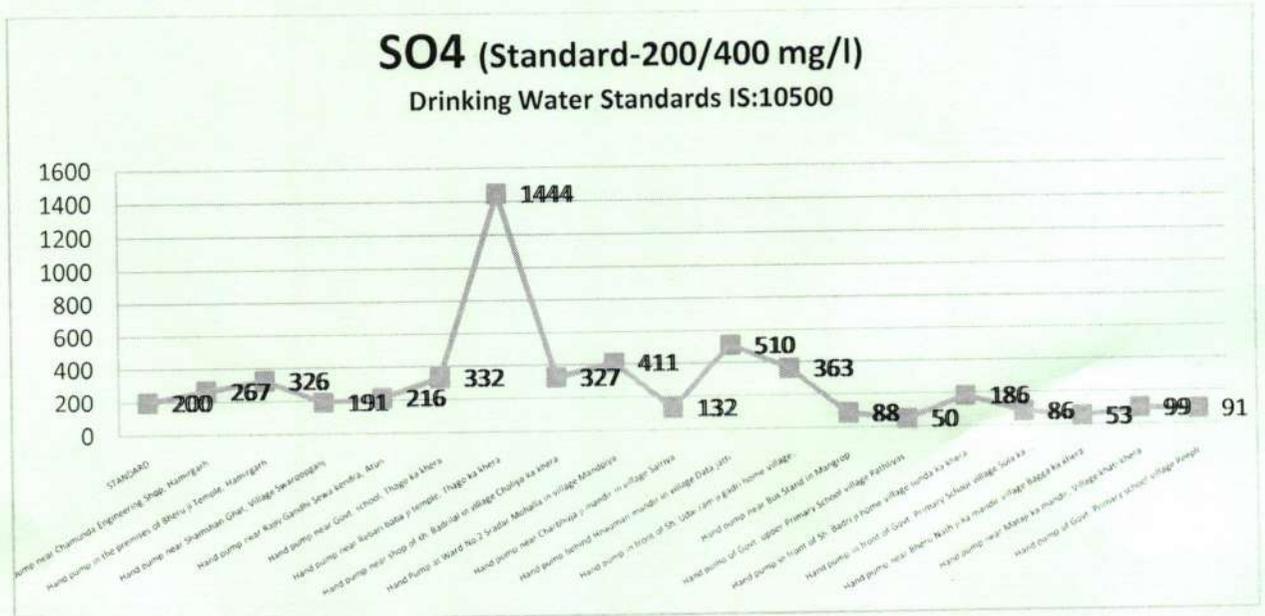
**(Applicable Standards:- IS:10500 for Drinking Water pH - 6.5-8.5, Total Hardness - 200 (600) mg/l, TDS - 500 (2000) mg/l, Chloride (Cl) - 250 (1000) mg/l, Sulphate - 200 (400) mg/l, Iron (Fe) - 1.0 mg/l, Lead-0.01mg/l, Zinc-5.0 (15) mg/l, Nickel-0.02 mg/l, Copper-0.05 (1.5) mg/l, Cadmium-0.003 mg/l, Total Chromium-0.05 mg/l)**

- a) **pH Level :-** Out of 42 samples, Highest value of pH was reported 8.92 of an open well in Hamirgarh which is exceeding the limit and the lowest value was reported 7.0. pH value in all samples.
- b) **Total Hardness :-** Highest value of total Hardness was reported 3636 mg/l (open well in agricultural field of Sh. Gopi Lal ji Gurjar, Village - Guwardi) and the lowest value was reported 108 mg/l. The results reveal that the ground water in the area is hard in nature.
- c) **Total Dissolved Solids (TDS) :-** Highest value of TDS was reported 6558 mg/l (open well in agricultural field of Sh. Gopi Lal ji Gurjar, Village - Guwardi at upstream of River Banas) and the lowest value was reported 214 mg/l (open well in agricultural field of Sh. Shyam Ji Suthar, Village-Hamirgarh).

  
**Regional Officer**  
 Rajasthan State Pollution Control Board  
 Bhilwara (Raj.)



- d) **Chloride (Cl)** :- Highest value of Cl was reported 2804 mg/l (open well in agricultural field of Sh. Shankar Lal Gurjar, Village-Kacholiya) and the lowest value was reported 19 mg/l (Baggga ka Kheda).
- e) **Sulphate (SO<sub>4</sub>)** :- Highest value of SO<sub>4</sub> was reported 1444 mg/l (Handpump near Rebari Baba temple, thagon ka kheda, Bhilwara) and the lowest value was reported 19 mg/l (open well in agricultural field of Sh. Shyam Ji Suthar, Village-Hamirgarh). The results reveal that all the samples are within the permissible limits (400 mg/l) except three.



- f) **Chemical Oxygen Demand (COD)** :- COD is reported in all 12 samples and ranging between 2.0 mg/l to 259 mg/l (open well in agricultural field of Sh. Laxman Singh of Data Jatti in upstream of River Banas). Decreasing trend was found in ground water samples along downstream of Banas River except few hikes in the middle stream.

*[Signature]*  
**Regional Officer**  
 Rajasthan State Pollution Control Board  
 Bhilwara (Raj.)



The Hardness, TDS and Chloride levels in most of the samples were found higher than the acceptable limits.

- 4) That the State Board has carried out survey and sampling of Gandhisagar Talab, Nehru Talai, Mansarovar Lake and other ponds in the presence of Complainant/Petitioner, Shri Babulal Jaju on 13.12.2019. The Gandhisagar Talab and Nehru Talai are located in the middle of Bhilwara city whereas Mansarovar Lake is located in the city outskirts. The main observations of the survey are as follows:
- Four Sluice gates are provided at the entrance of drains entering Nehru Talai (three numbers) and Gandhisagar Talab (one number).
  - Still, a considerable quantity of Municipal Sewage was being observed in the Gandhisagar Talab and Nehru Talai coming from adjacent colonies. However, comparatively less quantity was observed in drains terminating in Mansarovar Lake.
  - In the Gandhisagar Talab, five surface aerators were provided to maintain the oxygen level, out of which only one was found operational.
  - Approximately 45 MLD municipal liquid waste is being generated from Bhilwara City (according to RUIDP letter dated 18.01.2019), a part of which is being treated by Sewage Treatment Plant (STP) of 10 MLD capacity located at Village – Kuwada, Tehsil and District – Bhilwara operated by M/s Jindal Saw Ltd. which is being pumped through a 23 km pipeline for reusing in their beneficiation plant. For treating remaining domestic sewage, RUIDP is constructing a STP of 30 MLD capacity at Village – Kuwada, Tehsil and District – Bhilwara (near Jindal Saw STP) which shall be completed tentatively by 20.08.2020 as informed by Superintending Engineer, RUIDP, Phase-III vide letter no. RUIDP PH-III/BHL/692 dated 18.01.2019. The photo copy of the letter dated 18.01.2019 is annexed herewith and marked as **Annexure – 5**.

5) **SURFACE WATER OF DOMESTIC WASTE WATER DRAIN/ WATER BODIES IN BHILWARA CITY.**

The State Board has collected 04 surface water samples from Water Bodies i.e. Mansarovar Lake, Nehru Talai, Gandhisagar Talab and Drain near Nehru talai located in Bhilwara City on 13.12.2019.

**(Applicable Standards:-GENERAL STANDARDS & CRITERIA FOR THE DISCHARGE OF INDUSTRIAL EFFLUENTS INTO INLAND SURFACE WATERS, COD-250 mg/l, BOD-30 mg/l, Iron-3.0 mg/l, Lead-0.1mg/l, Zinc-2.0 mg/l,**

**Nickel-3.0 mg/l, Copper-3.0 mg/l, Cadmium- 0.1 mg/l, Total Chromium-0.05 mg/l, )**

- a) While considering Chemical Oxygen Demand (COD), Lowest COD value was found 45.5 mg/l in Mansarovar Lake and highest COD value was found 186 mg/l in Gandhisagar Talab which are well within the applicable standards.
- b) While considering Bio chemical Oxygen Demand (BOD), Lowest BOD was found 10.5 mg/l in Mansarovar Lake and highest COD value was found 53 mg/l in Gandhisagar Talab. The BOD results of Gandhisagar and Nehru Talai were exceeding the prescribed limits.
- c) While considering Total Suspended Solids (TSS), it ranges between 25 mg/l to 57 mg/l which is within the limits.
- d) While considering Iron as Fe, value was Not Traceable (NT) in Mansarovar Lake and highest value was found 2.2 mg/l in Nehru Talai which is within the limits.
- e) While considering Zinc as Zn, values were found well within the prescribed standards in all samples. It is pertinent to mention here that metals i.e. Lead, Nickel, Copper, Cadmium and Total Chromium were found not traceable (NT) in all the samples.

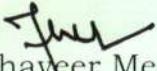
The photo copy of the comparative statement of analysis results of all 81 locations including River Kothari, River Banas and municipal area is annexed herewith and marked as **Annexure-6**.

- 6) That in compliance of the directions passed by this Hon'ble Tribunal in OA No. OA no. 725/2018 titled as Sh. Sajjan Sodani V/s State of Rajasthan and Ors. The State Board has already imposed an environmental compensation (i.e. Rs. 63.80/- lacs) as well as performance guarantee (i.e. Rs. 25.00/- lacs) for damage caused to the environment. Further, a criminal complaint has been filed against Municipal Council, Bhilwara on 16.04.2019.

The State Board vide letter dated 12.12.2019 has also directed Municipal Council, Bhilwara, UIT, Bhilwara and RUIDP, Bhilwara to provide:-

- a) Factual status with respect to untreated municipal liquid waste is being discharged in Gandhisagar Talab, Nehru Talai, Mansarovar Lake and other ponds.
- b) Action taken report with respect to prevention of untreated Municipal liquid waste discharged into Gandhisagar Talab, Nehru Talai, Mansarovar Lake and other ponds.

- c) Present status of Municipal Liquid Waste Management including sewage network development along with connectivity to individual household/ institutions in Bhilwara city and terminal treatment facility/ Sewage Treatment Plant (construction stage). The photo copy of the reply received from Municipal Council, Bhilwara, UIT, Bhilwara and RUIDP, Bhilwara are annexed herewith and marked as **Annexure-7 (Collectively)**.
- 7) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record and the original application may kindly disposed of with respect to the State Board.

  
(Mahaveer Mehta)  
Regional Officer, RSPCB,  
Bhilwara

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 488/2019**

Babulal Jaju, People For Animals

**Applicant**

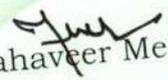
**Versus**

State of Rajasthan

**Respondent**

**INDEX**

<b>S.No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Compliance report of the Hon'ble Tribunal order dated 05.08.2019, on behalf of Rajasthan State Pollution Control Board.	01 - 15
2.	<b>DOCUMENTS</b>	
	<b>Annex-1-</b> Internet downloaded copy of the Hon'ble Tribunal order dated 02.04.2019	16 - 17
	<b>Annex-2-</b> Photo copy of the show cause notice dated 18.11.2019, 11.02.2020, 18.02.2020, 19.02.2020 and 20.02.2020 ( <b>Collectively</b> ).	18 - 33
	<b>Annex-3</b> Google-map of sampling location	34 - 35
	<b>Annex-4</b> Google-map of sampling location	36
	<b>Annex-5</b> Photo copy of the letter dated 18.01.2019	37
	<b>Annex-6</b> Photo copy of the comparative statement of analysis results of all 81 locations including River Kothari, River Banas and municipal area.	38 - 44
	<b>Annex-7</b> Photo copy of the reply received from Municipal Council, Bhilwara, UIT, Bhilwara and RUIDP, Bhilwara ( <b>Collectively</b> ).	45 - 49

  
(Mahaveer Mehta)  
Regional Officer, RSPCB,  
Bhilwara

Item No. 06 (Through VC)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 111/2016 (CZ)

Prakash Upadhyaya

Applicant(s)

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 02.04.2019

**CORAM:**

**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s):

Ms. Arushi Gaur Chauhan,  
Advocate

For Respondent (s):

Mr. Arvind Soni, Advocate for  
RSPCB  
Mr. Rohit Sharma, Advocate for  
Mr. Sandeep Singh, Advocate for  
State of Rajasthan  
Mr. Dharamvir Sharma, Advocate  
for R-32 & 33  
Mr. Yadvendra Yadav, Advocate  
for CGWB

**ORDER**

On filing of the affidavit cum compliance report by the State Pollution Control Board, the Learned Counsel for the applicant had sought time to seek instructions.

We are now informed by the Counsel that the applicant has no objection to the compliance made by the State Pollution Control Board. Therefore, nothing further

remains to be adjudicated in this matter and the same is accordingly disposed of. There shall be no order as to cost.

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

April 02, 2019  
JG





## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

www.rpcb.nic.in email: rcd.rpcb@gmail.com

Email/Registered Post

F.5 (BHL-27) RPCB/Textile/ 2309 - 2311

Date: 18/11/19

M/s Sarvodaya India Ltd.  
(Old name- Shree Charbhujja Processors Ltd.),  
Plot no. A-44-45-58-59, RIICO Growth Center,  
Chittorgarh Road, Hamirgarh,  
District- Bhilwara  
(email- [shreecharbhujja@sify.com](mailto:shreecharbhujja@sify.com))

**Sub:-** Show cause notice for intended revocation of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and intended directions for closure of the industry under section 33A of the Water (Prevention and Control of Pollution) Act, 1974.

**Ref** (i) Consent to operate granted vide Board's letter dated 11.07.2018.  
(ii) Inspection of industry by Board officials dated 22.06.2019 and 08.10.2019.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act) came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution), 1981 (hereinafter called as 'the Air Act) came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provided for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Sarvodaya India Ltd. (Old name- Shree Charbhujja Processors Ltd.) (herein after referred to as "the Industry") is engaged in textile processing at Plot no. A-44-45-58-59, RIICO Growth Center, Chittorgarh Road, Hamirgarh, District- Bhilwara. During process the industry discharges water pollutants.
6. And whereas consent to operate under Water & Air Acts was granted vide letter dated 11.07.2018 upto 30.04.2023 for processing of synthetic fabric upto 32 lac meter/annum with conditions mentioned therein.
7. And whereas the industry was inspected by the officials of the Board on 22.06.2019 and 08.10.2019 and during the course of inspection it was observed that:-
  - (a) Industrial waste water was found accumulated outside the premises in RIICO drain and flexible pipelines were also observed from industry premises to outside area via holes in the boundary walls.
  - (b) It was found that industry has stored waste water in adjacent plot on open land and has laid some pipe lines from industry through its boundary to this plot. During inspection industrial waste water was being discharged through these pipes.
  - (c) Industrial waste water was found accumulated inside the premises behind solar panels.



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [td.rpcb@gmail.com](mailto:td.rpcb@gmail.com)

- (d) Industry has not maintained proper drying facility for sludge generated from ETP and was found in haphazard manner at various places in the premises on open Kachha land.
- (e) Burning of solid waste was found inside the premises.
- (f) Dense plantation present on vacant land during inspection dated 22.06.2019, but this plantation found completely destroyed during inspection on 18.10.2019.
- (g) Flexible pipeline found in adjacent plot attached with mist evaporator line.

8. And whereas, it is evident from above that the industry is not complying with provisions of the Water Act & Air Act and conditions of consent to operate.

9. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, the Board, in order to prevent further pollution being caused by the industry and non compliance of the provisions of the Air Act and Water Act, intends to revoke consent to operate granted vide letter under reference and in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions:-

- (A) That all the processes carried out by the industry should be closed down and
- (B) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G set(s), if any.

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and directions for closure & disconnection of electricity supply be not issued. If you have any objection against intended revocation of consent to operate and intended directions for closure, you may submit your reply along with supporting documents to this office with a copy to the Regional Office of the Board at Bhilwara latest by 28.11.2019 failing which consent to operate referred above shall be revoked and the aforesaid directions shall be confirmed without any further notice.

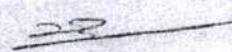
This bears approval of the competent authority.

Yours sincerely,

  
(R.K. Thakuria)  
Sr. Environmental Engineer  
(Textile)

Copy to:

1. R.O., RSPCB, Bhilwara with the request to verify the reply of show cause notice if received within stipulated time period and submit report with clear comments/recommendations for further course of action.
2. Master file, RSPCB, Jaipur.

  
Sr. Environmental Engineer  
(Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

Email/Registered Post

F.5 (BHL-21) RPCB/Textile/ 3788

Date: 11/2/2020

M/s Saileela Processors Private Limited  
(Old Name Suzuki Synthetics (P) Limited),  
Village: Gudda, Post Office Mandal, Tehsil: Mandal,  
District- Bhilwara  
(Email- [saileela.process@gmail.com](mailto:saileela.process@gmail.com))

Sub:- Show cause notice for intended revocation of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and intended directions for closure of the industry under section 33A of the Water (Prevention and Control of Pollution) Act, 1974.

Ref (i) Consent to operate granted vide Board's letter dated 17.03.2017.  
(ii) Inspection of industry by Board officials dated 18.11.2019.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution), 1981 (hereinafter called as 'the Air Act') came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Saileela Processors Private Limited (Old Name Suzuki Synthetics (P) Limited) (herein after referred to as "the Industry") is engaged in textile processing at Village: Gudda, Post Office Mandal, Tehsil: Mandal, District- Bhilwara. During process the industry discharges water pollutants.
6. And whereas consent to operate under Water & Air Acts was granted vide letter under reference valid upto 30.06.2021 with conditions mentioned therein.
7. And whereas the industry was inspected by the officials of the Board on 18.11.2019 and during the course of inspection it was observed that:-
  - (a) Water found accumulated on plantation land near main gate & flexible pipes found there.
  - (b) Industry's representative informed that this land is used for green belt development however, no new plantation was found.
  - (c) Analysis report of sample collected from accumulated water on plantation land near main gate of industry confirms that accumulated water is trade effluent.



**RAJASTHAN STATE POLLUTION CONTROL BOARD**

**4, Institutional area, Jhalana Doongri, Jaipur.**

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

8. And whereas, it is evident from above that the industry is not complying with provisions of the Water Act and conditions of consent to operate.

9. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, the Board, in order to prevent further pollution being caused by the industry and non compliance of the provisions of the Air Act and Water Act, intends to revoke consent to operate granted vide letter under reference and in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions:-

- (A) That all the processes carried out by the industry should be closed down and  
(B) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G set(s), if any.

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked and directions for closure & disconnection of electricity supply be not issued. If you have any objection against intended revocation of consent to operate and intended directions for closure, you may submit your reply along with supporting documents to this office with a copy to the Regional Office of the Board at Bhilwara latest by 28.02.2020 failing which consent to operate referred above shall be revoked and the aforesaid directions shall be confirmed without any further notice.

This bears approval of the competent authority.

Yours sincerely,

*sdh*

(R.K. Thakuria)

Sr. Environmental Engineer  
(Textile)

Copy to:

1. R.O., RSPCB, Bhilwara with the request to verify the reply of show cause notice if received within stipulated time period and submit report with clear comments/recommendations for further course of action.
2. Master file, RSPCB, Jaipur.

*sdh*

Sr. Environmental Engineer  
(Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

Email/Registered Post

F.5 (BHL-30) RPCB/Textile/ 3882

Date: 18/12/2020

M/s Sona Processors (India) Ltd.,  
12<sup>th</sup> KM Stone, Village- Guwardi, Chittorgarh,  
District- Bhilwara  
(Email- [sonaprocess2@gmail.com](mailto:sonaprocess2@gmail.com))

Sub:- Show cause notice for intended revocation of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981, intended directions for closure of the industry under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and intended imposition of Environmental Compensation.

Ref (i) Consent to operate granted vide Board's letter dated 04.01.2017.  
(ii) Inspection of industry by Board officials dated 31.12.2019.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act) came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution), 1981 (hereinafter called as 'the Air Act) came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Sona Processors (India) Ltd. (herein after referred to as 'the Industry') is engaged in textile processing at 12<sup>th</sup> KM Stone, Village- Guwardi, Chittorgarh, District- Bhilwara. During process the industry discharges water & air pollutants.
6. And whereas consent to operate under Water & Air Acts was granted vide letter under reference valid upto 30.06.2021 with conditions mentioned therein.
7. And whereas the industry was inspected by the officials of the Board on 31.12.2019 and during the course of inspection it was observed that:-
  - (a) Huge quantity of polluted water found collected on vacant land near the industry.
  - (b) A pipeline found from the industry to this vacant land and trade effluent found discharging through this pipeline on the vacant land.
  - (c) Trade effluent was discharging in trenches on the vacant land & the agricultural soil of the plot was destroyed.
  - (d) Sample of the accumulated water on land was collected and analysis report confirms that it was trade effluent from the industry.



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

8. And whereas, it is evident from above that the industry is not complying with provisions of the Water Act and conditions of consent to operate to maintain zero liquid discharge (ZLD).
9. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, the Board, in order to prevent further pollution being caused by the industry and non compliance of the provisions of the Air Act and Water Act, intends to revoke consent to operate granted vide letter under reference and in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions:-

- (A) That all the processes carried out by the industry should be closed down and
- (B) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G set(s), if any.

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked, directions for closure & disconnection of electricity supply be not issued and environmental compensation be not imposed. If you have any objection against intended revocation of consent to operate, intended directions for closure and intended imposition of environmental compensation, you may submit your reply along with supporting documents to this office with a copy to the Regional Office of the Board at Bhilwara latest by 05.03.2020, failing which consent to operate referred above shall be revoked, aforesaid directions shall be confirmed and environmental compensation shall be imposed without any further notice.

This bears approval of the competent authority.

Yours sincerely,

(R.K. Thakuria)  
Sr. Environmental Engineer  
(Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

www.rpcb.nic.in email: ted.rpcb@gmail.com

Email/Registered Post

F.5 (BHL-20) RPCB/Textile/ 3995

Date: 18/12/2020

M/s Ronak Processors,  
G-138-140, 4<sup>th</sup> Phase, RIICO Industrial Area,  
Pur Road, District- Bhilwara  
(email- ronakprocessorspyltd@gmail.com)

Sub:- Show cause notice for intended revocation of consent to operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and intended closure directions under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: (i) Consent to operate granted vide Board's letter dated 11.09.2017 and dated 24.06.2019.  
(ii) Inspection of the industry on 01.10.2019.  
(iii) This office show cause notice dated 23.10.2019.  
(iv) Reply of industry dated 07.11.2019.  
(v) Inspection of the industry on 25.12.2019.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act) came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution), 1981 (hereinafter called as 'the Air Act) came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provided for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Ronak Processors (herein after referred to as "the Industry") is engaged in textile processing at G-138-140, 4<sup>th</sup> Phase, RIICO Industrial Area, Pur Road, District- Bhilwara. During process the industry discharges water pollutants.
6. And whereas consent to operate under Water & Air Acts were granted vide letter dated 11.09.2017 and dated 24.06.2019 upto 30.06.2021 & 31.10.2023 for processing of synthetic fabric upto 20 lac meter/annum and 11 lac meter/annum respectively with conditions mentioned therein.
7. And whereas the industry was inspected by the officials of the Board on 01.10.2019 and during the course of inspection it was observed that:-
  - (e) Reverse osmosis Plant (R.O. plant) and Multi Effect Evaporator (MEE) found non operative.
  - (f) Looking to the condition of RO & MEE, it was observed that RO & MEE were non operational since long period.
  - (g) Hazardous waste was found stored in open area.
  - (h) Housekeeping was found unsatisfactory.
8. And whereas on the basis of above deficiencies/non compliances a show cause notice for intended revocation of consent to operate was issued on 23.10.2019.
9. And whereas the industry has submitted reply of aforesaid show cause notice vide letter dated 07.11.2019.



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

www.rpcb.nic.in email: ted.rpcb@gmail.com

10. And whereas the industry was again inspected by the officials of the Board on 25.12.2019 to verify the reply submitted by the industry against show cause notice dated 23.10.2019 and during the course of inspection it was observed that:-

- RO plant & MEB found non operational.
- Condition of RO & MEE reveals that they were non-operational since long period.
- Hazardous waste found stored in open area.
- Housekeeping found unsatisfactory.
- A large amount of black smoke was emitted continuously from boiler's stack.

11. And whereas the above shows that industry has submitted false reply without removing/rectifying the deficiencies communicated vide show cause notice dated 23.10.2019 to mislead the State Board.

12. And whereas the above non-compliances and violations have been viewed seriously by the Board.

13. And whereas the State Board, in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, the Board, in order to prevent further pollution being caused by the industry and non compliance of the provisions of the Water Act & Air Act, intends to revoke consent to operate granted vide letters under reference and in exercise of the powers conferred upon it under section 33A of the Water Act & 31A of the Air Act intends to issue following directions:-

- That all the processes carried out by the industry should be closed down and
- That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G set(s), if any.

In view of above, through this show cause notice you are directed to attend the office of Chairperson, RSPCB, Jaipur on 23.03.2020 at 03:00 PM in person for hearing along with documentary evidence in support of your submissions in the aforesaid matter failing which the State Board shall be constrained to proceed against you in accordance with the provisions of law & consent to operate under reference will be revoked and directions for closure as above be issued without any notice.

You may note that only the project proponent or a person duly authorized by him in writing should attend the OBH, who is capable of making commitments on behalf of the industry.

This bears approval of the competent authority.

Yours sincerely,

(R.K. Thakuria)  
Sr. Environmental Engineer  
(Textile)

Copy to following for information/necessary action:-

- PS to Chairperson, RSPCB, Jaipur.
- Sr. PA to Member Secretary, RSPCB, Jaipur.
- Chief Environmental Engineer, RSPCB, Jaipur.
- R.O., RSPCB, Bhilwara.
- Master file, RSPCB, Jaipur.

Sr. Environmental Engineer  
(Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

Email/Registered Post

F.5 (BHL-18) RPCB/Textile/ 3886

Date: 18/2/2020

M/s Ranjan Polyester Ltd.,  
11-12 KM Stone, Chittorgarh Road,  
Village- Guwardi, District- Bhilwara  
(Email-ranjanpolyester@gmail.com)

Sub:- Show cause notice for intended revocation of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, intended directions for closure of the industry under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and intended imposition of Environmental Compensation.

Ref:- (i) Consent to operate granted vide Board's letter dated 22.12.2016.  
(ii) Inspection of the industry on 30.12.2019.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act) came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution), 1981 (hereinafter called as 'the Air Act) came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provided for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Ranjan Polyester Ltd. (herein after referred to as "the Industry") is engaged in textile processing at 11-12 KM Stone, Chittorgarh Road, Village- Guwardi, District- Bhilwara. During process the industry discharges water & air pollutants.
6. And whereas consent to operate under Water Act & Air Act was granted vide letter under reference upto 30.06.2021 with the conditions mentioned therein.
7. And whereas the industry was inspected by the officials of the Board on 30.12.2019 and during the course of inspection it was observed that:-
  - (a) Two pipelines from industry found discharging trade effluent on agriculture field located behind the industry.
  - (b) Representative of the industry present during inspection has informed that trade effluent being discharged into agricultural field is RO reject.
  - (c) The analysis report of samples collected from agricultural filed confirm that it was the trade effluent from industry.
8. And whereas, it is evident from above that the industry is not complying with provisions of the Water Act and conditions of consent to operate to maintain the zero liquid discharge (ZLD).
9. And whereas the above non-compliances and violations have been viewed seriously by the Board.
10. And whereas the State Board, in order to prevent and control water pollution being caused by the industry is competent to issue any directions under section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5139802 EPBAX: 5159600, 5159699 Fax: 5159694-97

www.rpcb.nic.in email: tcd.rpcb@gmail.com

Therefore, the Board, in order to prevent further pollution being caused by the industry and non-compliance of the provisions of the Water Act, intends to revoke consent to operate granted vide letter under reference, intends to impose environmental compensation and in exercise of the powers conferred upon it under section 33A of the Water Act intends to issue following directions:-

- (A) That all the processes carried out by the industry should be closed down and
- (B) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G set(s), if any.

In view of above, through this show cause notice you are directed to attend the office of Chairperson, RSPCB, Jaipur on 23.03.2020 at 03:00 PM in person for hearing along with documentary evidence in support of your submissions in the aforesaid matter failing which the State Board shall be constrained to proceed against you in accordance with the provisions of law & consent to operate under reference will be revoked, directions as above be issued and environmental compensation shall be imposed without any notice.

You may note that only the project proponent or a person duly authorized by him in writing should attend the OBH, who is capable of making commitments on behalf of the industry.

This bears approval of the competent authority.

Yours sincerely,

SA —

(R.K. Thakuria)  
Sr. Environmental Engineer  
(Textile)

Copy to following for information/necessary action:-

1. PS to Chairperson, RSPCB, Jaipur.
2. Sr. PA to Member Secretary, RSPCB, Jaipur.
3. Chief Environmental Engineer, RSPCB, Jaipur.
4. R.O., RSPCB, Bhilwara.
5. Master file, RSPCB, Jaipur.

Sr. Environmental Engineer  
(Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

Email/Registered Post

F-5(BHL-32) RPCB/Textile/ 4002

Date: 18/1/2020

✓ M/s Sulzer Processors Pvt. Ltd.,  
Opposite Railway Station, Tehsil- Mandal,  
District- Bhilwara  
(email:- [sulzerprocess@gmail.com](mailto:sulzerprocess@gmail.com))

Sub:- Show cause notice for intended revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and intended refusal for consent to establish under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: (i) Consent to operate granted vide Board's letter dated 28.01.2019.  
(ii) Consent to establish application dated 26.06.2019.  
(iii) Complaint received on 25.09.2019 and 21.01.2020.  
(iv) Inspection of industry by Board officials on 18.11.2019 and 22.01.2020.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act) came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution), 1981 (hereinafter called as 'the Air Act) came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provided for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Sulzer Processors Pvt. Ltd. (herein after referred to as "the Industry") is engaged in textile processing at Opposite Railway Station, Tehsil- Mandal, District- Bhilwara. During the process industry discharges air and water pollutants.
6. And whereas consent to operate under Water Act & Air Act was granted vide letter under reference upto 31.03.2022 with conditions mentioned therein.
7. And whereas the industry has applied for consent to establish for expansion under Water Act vide application dated 26.06.2019.
8. And whereas on examining the consent to establish application, it has been observed that:-
  - (a) Application for consent to establish has not been filled up properly. In application details of proposed expansion should been mentioned instead of complete plant (existing + expansion).
  - (b) Application for consent to establish under Air Act has not been submitted.
  - (c) The fees deposited (Rs. 24000/-) for consent to establish under Water Act is inadequate, as applicable fee is Rs. 36000/-. Please deposit Rs. 12000/- in application ID 244894, Unit ID- 1803.
  - (d) The industry is required to submit all the details/documents, undertaking and bank guarantee in compliance to office order dated 23.01.2020 issued by the Board for grant of consent for change of plant & machinery/product/process in textile processing plant (copy enclosed).
9. And whereas the industry was inspected by the officials of R.O., Bhilwara on 03.08.2019 and observed that flow meter at reject of RO (II) and hour meter at MEE has not been provided.
10. And whereas officials of RO Bhilwara inspected the industry on 18.11.2019 to verify the compliant received against the industry on 25.09.2019 and observed that:-



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [tcd.rpcb@gmail.com](mailto:tcd.rpcb@gmail.com)

- (a) RO stage III & MEE were found non operative.  
 (b) Water was found leaking from back side wall of the unit & huge quantity of water found accumulated on nearby land.  
 (c) Analysis results of sample collected from accumulated water confirms that it was the waste water from unit.
11. And whereas officials of RO, Bhilwara again inspected the industry on 22.01.2020 to verify the complaint received against the industry on 21.01.2020 and observed that:-  
 (a) Coloured water was found accumulated on farmland owned by the industry and storage tank located in farmland. This coloured water was flowing in the nallah located behind M/s Kanchan Processors.  
 (b) TDS of water collected on farmland and also of bore well located in farmland was found 12000 mg/ltr.  
 (c) It seems that industry discharging RO reject on farmland and bore well through flexible pipe.
12. And whereas the industry has failed to install adequate measures for control of water pollution and to comply the conditions of consent to operate.
13. And whereas the industry is not maintaining zero liquid discharge condition.
14. And whereas above non-compliances and violations have been viewed seriously by the Board.
- In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked & consent to establish be not refused. If you have any objection against intended revocation & refusal you may submit your reply along with supporting documents/evidence to this office with a copy to the Regional Office of the Board at Bhilwara before 05.03.2020 failing which consent to operate under reference shall be revoked and consent to establish under reference shall be refused without any further notice.

This bears approval of the competent authority.

Yours sincerely,

(R.K. Thakuria)  
 Sr. Environmental Engineer  
 (Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 PBAX: 5159600, 5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

Email/Registered Post

F.5 (BHL-26) RPCB/Textile/4020-4022

Date: 20/02/2020

M/s Sanwariya Fabtex Industries  
(Old Name- TPL Industries),  
Chittor Road, Village- Guwardi, P.O. Hamirgarh,  
District- Bhilwara  
(email- [tpibhilwara@bsnl.in](mailto:tpibhilwara@bsnl.in))

Sub: Show cause notice for intended revocation of consent to operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and intended closure directions under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 and intended imposition of environmental compensation.

Ref: (i) Consent to operate order no. 2018-2019/TCD/6459 and 2018-2019/TCD/6460 dated 30.03.2019.

(ii) Complaint received on 15.07.2019.

(iii) Inspection of the industry on 29.01.2019.

(iv) Inspection of the industry on 16.07.2019 and 15.01.2020.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Sanwariya Fabtex Industries (Old Name- TPL Industries), (herein after referred to as "the Industry") is engaged in textile processing at Chittor Road, Village- Guwardi, P.O. Hamirgarh, District- Bhilwara. During process the industry discharges water pollutants.
6. And whereas consent to operate under Water & Air Acts were granted vide letter order no. 2018-2019/TCD/6459 and 2018-2019/TCD/6460 dated 30.03.2019 upto 30.06.2021 & 31.05.2023 with conditions mentioned therein.
7. And whereas the industry was inspected by the officials of the Board on 16.07.2019 & 15.01.2020 and during the course of inspection it was observed that:-
  - (a) Trade effluent found at few places in nalla behind the unit.
  - (b) Trade effluent was found flowing on vacant land situated on backside of the industry which was ultimately joining Guwardi nallah passing through Matsya Beej Utpadan Kendra, Guwardi.
  - (c) Sample of accumulated water collected and results confirm that this water was trade effluent from the industry.



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [ted.rpcb@gmail.com](mailto:ted.rpcb@gmail.com)

- (d) Trade effluent was sprinkled inside the premises of industry with help of pipeline. Sample of this water was also collected and results confirm that it was trade effluent from industry.
- (e) MEE found non operational.
- (f) ETP sludge found collected in open on Kachha land.
- (g) Log book for RO plant & MEE not maintained.
8. And whereas industry has failed to maintain zero liquid discharge (ZLD) and to comply with consent conditions.
9. And whereas the above non-compliances and violations have been viewed seriously by the Board.
10. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, the Board, in order to prevent further pollution being caused by the industry and non compliance of the provisions of the Air Act and Water Act, intends to revoke consent to operate granted vide letters under reference, intends to impose the Environmental Compensation and in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions:-

- (A) That all the processes carried out by the industry should be closed down and
- (B) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.G set(s), if any.

In view of above, this show cause notice is being issued as to why the consent to operate referred above be not revoked, environmental compensation be not imposed and directions for closure & disconnection of electricity supply be not issued. If you have any objection against intended revocation of consent to operate, intended directions for closure and intended imposition of environmental compensation, you may submit your reply along with supporting documents to this office with a copy to the Regional Office of the Board at Bhilwara latest by 20.03.2020 failing which consent to operate referred above shall be revoked, the aforesaid directions shall be confirmed and environmental compensation shall be imposed without any further notice.

This bears approval of the competent authority.

Yours sincerely,

(R.K. Thakuria)  
Sr. Environmental Engineer  
O/c (Textile)

Copy to following for information/necessary action:-

1. R.O., RSPCB, Bhilwara for information.
2. Master file, RSPCB, Jaipur.

Sr. Environmental Engineer  
O/c (Textile)



## RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-07

www.rpcb.nic.in email: ted.rpcb@gmail.com

Email/Registered Post

F.5 (BHL-28) RPCB/Textile/ 4014-4419

Date: 20/09/2020

M/s Shree Anant Syntex Ltd.,  
Post Box No. 107, Village- Gathila Khera,  
Chitor Road, District- Bhilwara  
(Email: anantsyntexlimited@gmail.com)

Sub:- Show cause notice for intended revocation of consent to operate, intended refusal of consent to establish for expansion under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and intended direction for closure under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981.

- Ref: (i) Consent to operate issued vide Board's letter dated 19.05.2017.  
(ii) Consent to establish application dated 10.05.2019  
(iii) Inspection of the industry on 23.06.2019.  
(iv) This office show cause notice dated 30.08.2019.  
(v) Your reply dated 04.09.2019.  
(vi) Inspection of the industry on 10.01.2020.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as "the Water Act") came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as "the Air Act") came into force in the whole of the State of Rajasthan with effect from 16.06.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view Rajasthan State Pollution Control Board (hereinafter called as "the Board") has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
5. And whereas M/s Shri Anant Syntex Limited (herein after referred to as "the Industry") is engaged in textile processing at Post Box no. 107, Village-Gathila Khera, Chitor Road, District- Bhilwara. During process the industry discharges water pollutants.
6. And whereas consent to operate under Water Act was issued vide letter under reference subject to conditions mentioned therein. The consent to operate is valid upto 31.05.2021.
7. And whereas the industry has applied for consent to establish for expansion under Water Act & Air Act vide application dated 10.05.2019.
8. And whereas the industry was inspected on 23.06.2019 by the officials of the Board and during the course of inspections it was observed that:
  - (a) ETP, RO & MEI plant were found non operative during inspection.
  - (b) Industrial waste water was found accumulated in the farm land of M/s Anant Syntex Limited behind railway line at the back side of unit.
  - (c) Local farmers informed that M/s Anant Syntex is daily discharging their industrial waste water through a pipeline which is laid underground from its premises to the farmland while crossing railway line.
  - (d) Industry has stored waste water in cement tank of the farm land.
  - (e) Industrial waste water was found accumulated at many places in the farmland.
  - (f) The unit has not maintained ZLD and violates the consent applications.
9. And whereas on the basis of above deficiencies/non compliances a show cause notice for intended revocation of consent to operate, intended refusal of consent to establish and intended direction for closure was issued on 30.08.2019.
10. And whereas the industry has submitted reply of aforesaid show cause notice vide letter dated 04.09.2019.



#### 4. Institutional area, Jhalana Doongri, Jaipur.

Phone: 0141-5159802 EPBAX: 5159600,5159699 Fax: 5159694-97

[www.rpcb.nic.in](http://www.rpcb.nic.in) email: [td.rpcb@gmail.com](mailto:td.rpcb@gmail.com)

11. And whereas the industry was again inspected by the officials of the Board on 01.01.2020 to verify the reply submitted by the industry against show cause notice dated 30.08.2019 and during the course of inspection it was observed that:-

- (a) White salt found deposited on farm land situated on back side of industry.
- (b) One storage tank found on farmland in which water was filled.
- (c) Water accumulated in storage tank got analysed & analysis results confirms that it was trade effluent from industry (COD- 666mg/l, BOD- 88mg/l and TDS was 11000mg/l)
- (d) Near the above storage tank one water coming, mist evaporation many flexible pipes found which shows that industry was discharging effluent on farmland & on storage tank through these flexible pipeline.
- (e) In the pipeline used for carrying fresh water no joint was observed which shows that this pipeline is also used for disposal of industrial effluent in the nallah
- (f) The above observations shows that unit was discharging effluent in same manner since long time and not maintaining ZLD.

12. And whereas the above shows that industry has submitted false reply without removing/rectifying the deficiencies communicated vide show cause notice dated 30.08.2019 to mislead the State Board

13. And whereas the above non-compliances and violations have been viewed seriously by the Board

14. And whereas the State Board, in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, the Board, in order to prevent further pollution being caused by the industry and non compliance of the provisions of the Water Act & Air Act, intends to revoke consent to operate granted vide letter under reference, intends to refuse the consent to establish under reference and in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act intends to issue following directions:-

- (A) That all the processes carried out by the industry should be closed down and
- (B) That appropriate authorities should be directed to stop supply of water and electricity to the industry and seal D.C. sets, if any.

In view of above, through this show cause notice you are directed to attend the office of Chairperson, RSPCB, Jaipur on 17.03.2020 at 03:00 PM in person for hearing along with documentary evidence in support of your submissions in the aforesaid matter failing which the State Board shall be constrained to proceed against you in accordance with the provisions of law & consent to operate under reference will be revoked, consent to establish for expansion shall be refused and directions for closure as above shall be confirmed without any notice.

You may note that only the project proponent or a person duly authorized by him in writing should attend the OBH, who is capable of making commitments on behalf of the industry.

This bears approval of the competent authority.

Yours sincerely,

(R.K. Thakuria)  
Sr. Environmental Engineer  
(Textile)

Copy to following for information/necessary action:-

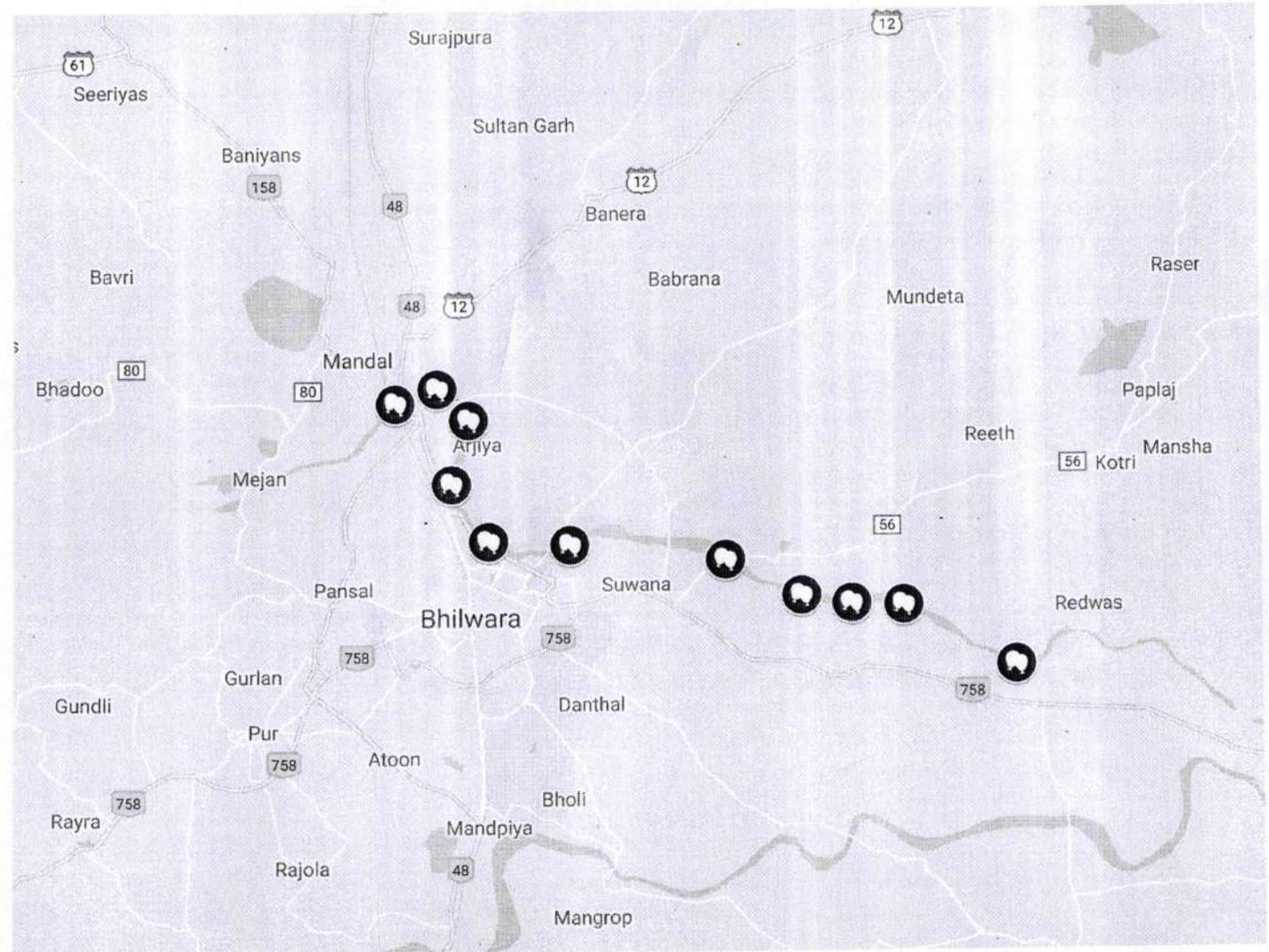
1. PS to Chairperson, RSPCB, Jaipur.
2. Sr. PA to Member Secretary, RSPCB, Jaipur
3. Chief Environmental Engineer, RSPCB, Jaipur.
4. R.O., RSPCB, Bhilwara.
5. Master file, RSPCB, Jaipur.

Sr. Environmental Engineer  
(Textile)

# Kothari river Map(U/s to D/s)

Untitled layer

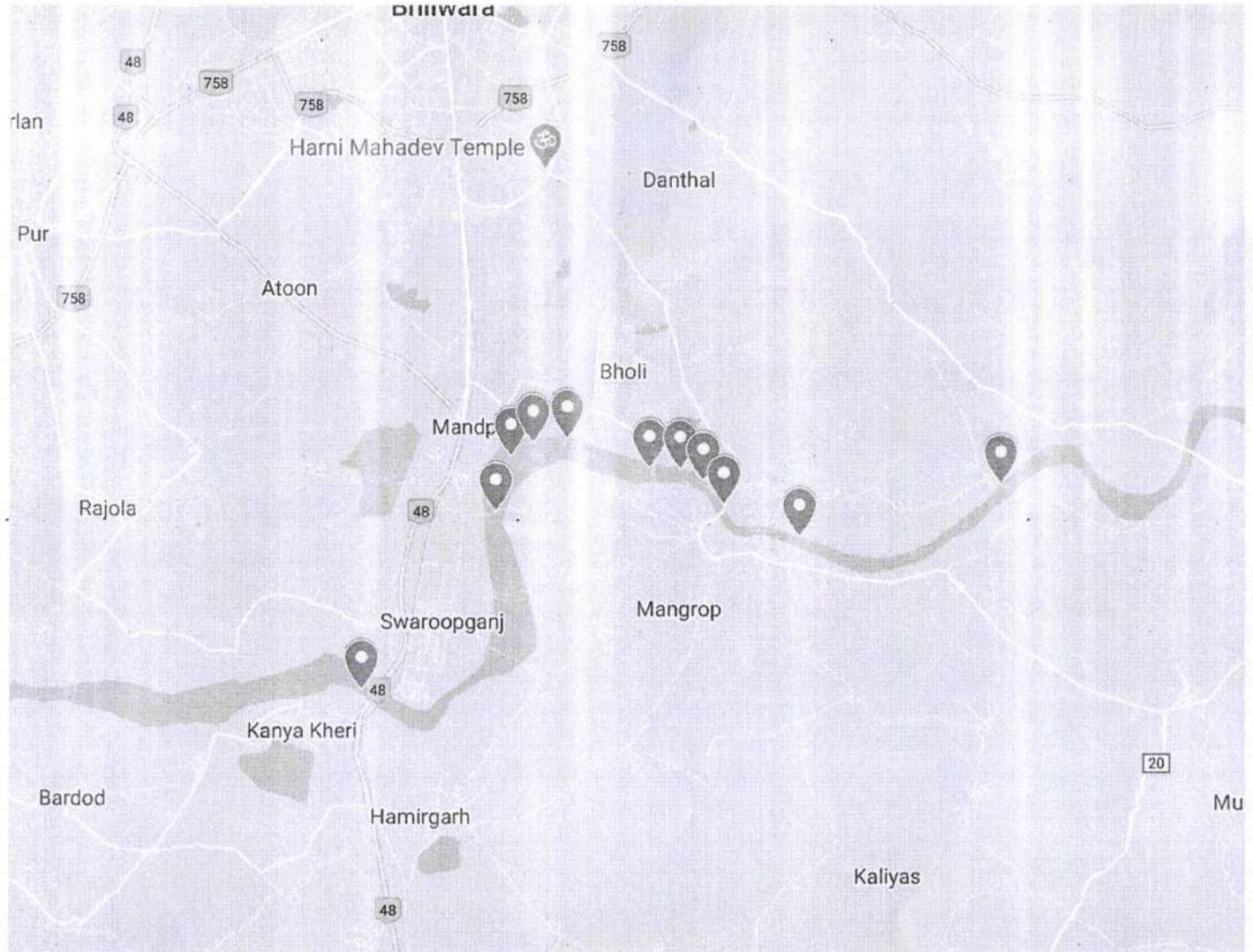
- KOTHARI RIVER NEAR RAILWAY BRIDGE MANDAL
- KOTHARI RIVER AT VILLAGE BHADALIKHERA
- KOTHARI RIVER AT ARJIYA PULIYA
- KOTHARI RIVER IN BACKSIDE OF SARAS DAIRY
- KOTHARI RIVER AT PALDI PULIYA
- KOTHARI RIVER NEAR SANGANER VYAYAMSHALA
- KOTHARI RIVER AT VILLAGE KODUKOTA
- KOTHARI RIVER AT VILLAGE PONDRAS
- KOTHARI RIVER AT VILLAGE CHAWANDIYA
- KOTHARI RIVER AT VILLAGE KANWALIYAS



# Banas River Map(Upstream to Downstream)

Untitled layer

-  BANAS RIVER AT NH79 OVERBRIDGE HAMIRGARH
-  BANAS RIVER AT VILLAGE KALYANPURA
-  Banas River U/S Mandpiya
-  Village Mandpiya D/S
-  BANAS RIVER AT VILLAGE SALRIYA
-  BANAS RIVER DATA JANTI
-  BANAS RIVER AT KANCHOLIYA
-  BANAS RIVER AT VILLAGE PATHLIYAS
-  BANAS RIVER MANGROP ANICUT
-  BANAS RIVER SUNDA KA KHERA
-  BANAS RIVER AT VILLAGE PEEPLI



Government Of Rajasthan  
Office of The Superintending Engineer,  
RUIDP, Phase-III,  
6/1026, Shiv Nagar, Kuwada Road,  
Bhilwara

**RUIDP**

Mob. 9413314824

No. RUIDP PH-III/BHL/ 692

Email: seruidpbhilwara@gmail.com

Date: 16/1/19

The Regional Officer,  
Rajasthan Pollution Control Board, Bhilwara

**Subject:** Design and Construction of Work of Providing Sewer Network with house sewer connections, Design and construction of Sewage Treatment Plant, Sewage pumping station, Power Generation Unit at STP & allied works and Operation & maintenance services of the entire system for 10 years in Part of Zone A & B of Bhilwara. (Contract Package No : RUSDP/BHL/01).

**Reg. Certified information related to Sewage generation and its treatment arrangements.**

**Reference:** Your letter No. RPCB/RO/BHL/(LSG)/GEN56/2086-88 dtd. 16.01.2019.

Respected Sir,

Under the above cited subject and reference your letter informations are given as below:-

1. Total quantum of sewage generated from Bhilwara City (Daily)-  
- 44.44 MLD (on basis of population of 2016).
2. Layout of drainage pattern, sewage network and details of all the identified /unidentified nallahs/ point ultimately leading to Gandhi Sagar Talab and ultimately into Kothari or any other River stretch  
- **Information not related to RUIDP.**
3. Details of sewer line (Total sewer line earlier proposed to be laid, already laid as on date, remaining progress of sewer line, status of door to door connection and tentative date of completion of work)-
 

- Sewer line proposed	- 410 KM
Already laid	- 60 KM
Remaining progress of Sewer line	- 350 KM
Door to door connection	- Nil
Tentative date of completion	- 20.08.2020.
4. Status of connectivity of sewer network with STP-  
- Sewer network is not connected with STP till now.
5. Details of STP (Design, Capacity, Average Flow, Peak Flow etc.)-
 

- STP Design capacity	- 30 MLD
Average Flow	- 30 MLD
Peak Flow	- 67.50 MLD
6. Progress of construction of STP and tentative date of completion of work-  
- **Progress of construction -**  
  About 30% of Civil work is completed and Electrical, Mechanical equipment procurement is in progress.  
  Tentative date of completion is October, 2019.

*[Signature]*  
Superintending Engineer  
RUIDP Phase III  
Bhilwara

Scanned by CamSc

**Comparative Statement of analysis results of Water Sample collected between 13.12.2019 to 15.12.2019, analysed by Central Laboratory**

Parameters			pH	BOD	COD	Hardness (Total) as CaCO <sub>3</sub>	Hardness (Calcium) as CaCO <sub>3</sub>	Magnesium Hardness as CaCO <sub>3</sub>	Ca	Mg	TSS	CL	Total Alkalinity as CaCO <sub>3</sub>	SO <sub>4</sub>	F	Zn	Fe	Pb	Cu	Ni	Cd	T.Cr	TDS	EC
Standard as per IS 10500 - 2012-2015(drinking water, water in wells)			6.5-8.5			200(600)			75 (200)	30 (100)		250 (1000)	200(600)	200 (400)	1(1.5)	5(15)	.3(NR)	.01(NR)	.05(1.5)	.02(NR)	.003(NR)	.05(NR)	500 (2000)	
Standard for Inland Surface water			5.5-9.0	30	250		-	-			100			400	2	5	3	0.1	3	3	2	2	2000	
LOC of water sample collected	Report No	Date of collection																						
1 Gandhi Sagar	19096	13.12.2019	7.60	53	186	312	180	132	72	32	45	222	372	117	0.345	0.416	0.426	NT	NT	NT	NT	NT	922	1312
2 Drain merging point at Nehru talai	19097	13.12.2019	7.55	49	165	280	144	136	58	33	27	170	424	118	0.460	0.197	NT	NT	NT	NT	NT	NT	960	1393
3 Near hanuman ji temple at Nehru Talai	19098	13.12.2019	9.36	52	169	276	108	168	43	41	57	278	280	132	0.539	0.123	2.2	NT	NT	NT	NT	NT	1038	1489
4 Kothari river at Paldi puliya	19099	13.12.2019	7.77	24	103	420	208	212	83	52	18	330	316	178	0.434	0.121	NT	NT	NT	NT	NT	NT	1172	1897
5 Mansarovar Lake, Patel nagar	19100	13.12.2019	7.99	10.5	45.5	132	68	64	27	16	25	104	124	87	0.234	0.2	NT	NT	NT	NT	NT	NT	492	668
6 Hand pump near house of Vijay Singh Rathore in village Gurha	19101	14.12.2019	6.96	1.2	32.1	2108	1052	1056	421	258	30	1678	428	539	0.653	0.398	1.21	NT	NT	NT	NT	NT	5560	7390
7 Kothari river at village Salariya	19102	14.12.2019	8.7	3.6	22.2	452	192	260	77	63	8	356	292	151	0.404	0.121	NT	NT	NT	NT	NT	NT	1230	2060
8 Kothari river at village kodukota	19103	14.12.2019	8.44	3.0	18.5	444	232	212	93	52	31	348	300	139	0.490	0.189	NT	NT	NT	NT	NT	NT	1364	2010
9 Kothari river at village Chawandiya	19104	14.12.2019	9.05	2.2	19.8	452	208	244	83	60	6	370	312	147	0.490	0.179	NT	NT	NT	NT	NT	NT	1316	2030

10	Kothari river at village Bhadalikheda	19105	14.12.2019	7.77	5.0	42.8	2108	1116	992	446	242	25	541	132	579	0.354	0.211	NT	NT	NT	NT	NT	NT	5060	6630
11	Kothari river at village Kanwaliyas	19106	14.12.2019	8.84	2.4	18.1	432	172	260	69	63	7	359	304	168	0.418	0.299	0.176	NT	NT	NT	NT	NT	1320	2130
12	Kothari river at village Pondras	19107	14.12.2019	8.39	4	30.9	420	200	220	80	54	20	378	332	162	0.441	0.173	NT	NT	NT	NT	NT	NT	1282	2060
13	Hand pump in village Chawandiya	19108	14.12.2019	7.59	NT	5.4	356	108	248	43	61	10	130	440	66	1.40	0.386	0.067	NT	NT	NT	NT	NT	804	1372
14	Open well in agricultural field of Sh. Gulab Nath at village Kosukota	19109	14.12.2019	7.51	11.2	67	1220	468	752	187	183	18	878	320	154	0.780	0.118	NT	NT	NT	NT	NT	NT	2774	3690
15	Handpump near Mandir tal phool village Pondras	19110	14.12.2019	7.51	NT	13.6	820	120	700	48	171	40	733	292	174	1.530	2.45	3.5	NT	NT	NT	NT	NT	2460	3920
16	Hand pump near Anganbadil village PONDRAS	19111	14.12.2019	7.7	NT	6.6	192	92	100	37	24	6	59	420	62	2.010	0.077	0.549	NT	NT	NT	NT	NT	628	1178
17	Open well in agriculture field of Sh. Narayan ji sharma in village Kanwaliyas	19112	14.12.2019	7.52	NT	3.4	492	280	212	112	52	4	219	396	72	1.06	0.089	0.213	NT	NT	NT	NT	NT	978	1628
18	Hand pump near Kothari river village Salariya	19113	14.12.2019	7.42	NT	4.6	340	208	132	83	32	1	137	284	73	0.789	0.239	0.405	NT	NT	NT	NT	NT	670	1154
19	Hand pump outside Government school village Bhadalikheda	19114	14.12.2019	7.19	NT	2.5	800	500	300	200	73	9	237	268	231	0.923	0.605	1.230	NT	NT	NT	NT	NT	1294	1835
20	Handpump in Sanganer Vyayamshala	19115	14.12.2019	7.08	NT	19.3	1452	748	704	299	172	23	1674	356	320	0.738	0.693	1.770	NT	NT	NT	NT	NT	4614	6480
21	Kothari river near Sanganer Vyayamshala	19116	14.12.2019	7.56	5.8	32.3	384	164	220	66	54	12	296	372	144	0.526	0.076	0.131	NT	NT	NT	NT	NT	1068	1651









70	Open well in the agriculture field of Sh. Dinesh khatri, village Swaroopganj	19165	14.12.2019	7.36	0	11.2	848	432	416	173	102	4	544	572	96	0.643	NT	NT	NT	NT	NT	NT	NT	1798	2760
71	Hand pump near Shamshan Ghat, Village Swaroopganj	19166	14.12.2019	7.32	0.4	11.6	904	504	400	202	98	45	448	440	191	0.854	0.236	3.88	NT	NT	NT	NT	0.017	1800	2690
72	Guwardi nallah near Railway Bridge	19167	15.12.2019	7.81	98	339	236	120	116	48	28	65	989	600	344	0.659	NT	0.334	NT	NT	NT	NT	NT	3044	4790
73	Hand pump near Chamunda Engineering Shop, Hamirgarh	19168	15.12.2019	7.1	NT	5.8	976	532	444	213	108	13	470	628	267	0.737	0.464	0.259	NT	NT	NT	NT	NT	1968	2940
74	Open well in the agriculture field of Sh. Shyam ji Suthar, Hamirgarh	19169	15.12.2019	8.92	NT	12.1	108	48	60	19	15	19	44	120	19	0.360	NT	NT	NT	NT	NT	NT	NT	214	407
75	Banas river at NH-79 Overbridge, near Hamirgarh	19170	15.12.2019	7.19	NT	3.3	580	260	320	104	78	3	215	544	170	0.806	NT	NT	NT	NT	NT	NT	NT	1018	1697
76	Govt. Tube well near Sh. Sattu ji Daroga ,Biliya Kalan	19171	15.12.2019	7.32	NT	8.3	884	452	432	181	105	5	370	512	180	0.760	NT	NT	NT	NT	NT	NT	NT	1464	2270
77	Hand pump in the premises of Bheru ji Temple, Hamirgarh	19172	15.12.2019	7.08	NT	10.0	1820	872	948	349	231	73	622	548	326	0.404	0.728	11.66	NT	NT	NT	NT	NT	2828	3680
78	Open well in the agriculture field of Sh. Ishwar Singh ji, Atun	19173	15.12.2019	7.94	NT	8.3	656	480	176	192	43	1	311	460	168	0.198	NT	NT	NT	NT	NT	NT	NT	1350	2040
79	Hand pump near Rajiv Gandhi Sewa kendra, Atun	19174	15.12.2019	7.32	NT	11.6	1036	368	668	147	163	8	548	544	216	0.823	NT	0.224	NT	NT	NT	NT	NT	2084	3170
80	Hand pump near Govt. school, Thago ka khera	19175	15.12.2019	7.02	NT	15.2	1340	872	468	349	114	12	528	604	332	0.468	0.013	0.534	NT	NT	NT	NT	NT	2550	3440
81	Hand pump near Rebari baba ji temple, Thago ka khera	19176	15.12.2019	7.00	5.5	72	3080	1452	1628	581	397	19	1632	484	1444	0.813	0.305	1.72	NT	NT	NT	NT	NT	6286	7920

Nir-7521

## कार्यालय नगर परिषद, भीलवाड़ा (राज.)

क्रमांक: नपभी/निर्माण/2019-20/1585/

दिनांक: 13/12/2019

क्षेत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

18, पन्नाधाय सर्किल के पास आजाद नगर भीलवाड़ा



विषय :- Information/Action required in reference to Hon'ble National Green Tribunal - Principle Bench New Delhi's order dt. 05.08.2019 in the of babulal jaju V.S. State of Rajasthan O.A. No. 488/2019

सन्दर्भ :- आपका पत्र क्रमांक RPCB/RO/BHL/NGT (2019)(L-6) 3356-58 दिनांक 12.12.2019 के क्रम में।

महोदय,

उपरोक्त विषय एवं प्रासंगिक पत्र के सन्दर्भ में बिन्दुवार टिप्पणी निम्नानुसार हैं:-

1. गांधीसागर तालाब में जाने वाले घरेलू गंदे पानी की निकासी हेतु 300MM Dia की सिवरेज लाईन डाली हुयी हैं। जिसके माध्यम से पानी को तालाब क आगे ले जाकर गन्दे नाले में छोडा जा रहा हैं। इसके अतिरिक्त नेहरू तलाई, मानसरोवर झील में परिषद के घरेलू पानी के नालो का पानी नही जाता हैं।
2. गांधी सागर तालाब में जाने वाले बरसाती नालों पर लोहे की जालिया लगा रखी हैं। एवं स्थायी समाधान हेतु सिवरेज लाईन का कार्य प्रगति पर है।
3. वर्तमान में शहर के गन्दे पानी का अधिकांश भाग जिन्दल शो लि0 द्वारा लिया जाकर ट्रीट करके उपयोग में लिया जा रहा है शेष गन्दे पानी एवं सिवरेज पानी हेतु RUPDP द्वारा सिवरेज लाईन डालकर 30MM Dia का ट्रीटमेन्ट प्लान्ट बनाने का कार्य लगभग 50 प्रतिशत पूर्ण हो चुका हैं।

आयुक्त

नगर परिषद भीलवाड़ा

प्रतिश्रुति-

- 1- District Collector, Bhilwara.
- 2- I A Legal Cell, RSPCB, Jaipur.

आयुक्त

नगर परिषद भीलवाड़ा

By A.O

## कार्यालय नगर विकास न्यास, भीलवाड़ा

क्रमांक : तकनीकी/2019-20/4394-95

दिनांक : 17/12/2019

श्रीमान् क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड  
18, पन्नाधाय सर्किल के पास आजाद नगर  
भीलवाड़ा।



विषय :- Information/Action required in reference to Hon'ble National Green Tribunal, Principle Bench New Delhi's order Dt. 05-08-19 in the matter of Babulal Jaju V.S. State of Rajasthan O.A. No. 488/2019.

संदर्भ :- पत्र क्रमांक RPCB/RO/BHL/NGT (2019) (L-6)/ 3350-52 Dt. 12.12.19 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि प्रकरण में Factual Report निम्न प्रकार है।

- नगर विकास न्यास, भीलवाड़ा के क्षेत्राधिकार में उक्त में से केवल नेहरू तलाई एवं मानसरोवर झील है।
- वर्तमान में नेहरू तलाई में आर.के.कॉलोनी, वर्धमान कॉलोनी एवं श्रीगेस्ट हाउस के आसपास की कॉलोनियों का पानी आता है। नेहरू तलाई में आने वाले गन्दे पानी को रोकने के लिये 03 स्थानों पर स्लूस गेट बनाये गये हैं जिनके द्वारा पानी को तलाई में आने से रोका जाता है।
- नेहरू तलाई में से पॉलिथीन आदि गन्दगी की सफाई हेतु न्यास द्वारा निविदा जारी कर रखी है एवं उक्त का परिवहन सांगानेर ट्रेचिंग यार्ड में किया जाता है।
- मानसरोवर झील में पटेल नगर के सेक्टर 01, 08 एवं 10 तथा बापूनगर का पानी आता है। जिसको रोकने हेतु वर्तमान में तीन स्थानों पर नालो को अस्थाई रूप से बन्द कर ड्राईवर्जन कर रखा है।

भविष्य में की जाने वाली कार्यवाही -

- श्रीमान् जिला कलक्टर महोदय द्वारा न्यास की दोनों झीलों की सफाई हेतु फ्लोटर डिविडींग मशीन कय करने के निर्देश दिये हैं। जिसकी पालना में उक्त मशीन की कोटेशन आदि लेकर प्रशासनिक एवं वित्तीय स्वीकृति प्राप्त कर कय किया जाना प्रस्तावित है।
- मानसरोवर झील में आने वाले गन्दे पानी को रोकने हेतु स्लूस गेट बनवाये जाने हैं एवं नेहरू तलाई हेतु भी स्लूस गेट एवं नालो की मरम्मत तथा अतिरिक्त स्लूस गेट बनाये

*(Signature)*

जाने प्रस्तावित है। दोनों कार्यो हेतु कमशः 19-19 लाख रूपये के विस्तृत तकमीने तैयार कर दिये गये है। जिनकी प्रशासनिक एवं वित्तीय स्वीकृति प्राप्त होते ही निविदा जारी कर कार्य करवाया जाना प्रस्तावित है।  
अतः सूचनार्थ प्रेषित है।

  
अधिशामी अभियन्ता  
नगर विकास न्यास, भीलवाड़ा

प्रतिलिपि -

1. श्रीमान् जिला कलक्टर एवं अध्यक्ष महोदय न्यास भीलवाड़ा को सूचनार्थ।

अधिशामी अभियन्ता  
नगर विकास न्यास, भीलवाड़ा



